

23.12.2015

1

Sixteenth Series, Vol. XIV No. 20

Wednesday, December 23, 2015
Pausha 2, 1937 (Saka)

LOK SABHA DEBATES
(English Version)

Sixth Session
(Sixteenth Lok Sabha)



(Vol. XIV contains Nos. 11 to 20)

LOK SABHA SECRETARIAT
NEW DELHI

23.12.2015

EDITORIAL BOARD

Anoop Mishra
Secretary-General
Lok Sabha

Mamta Kemwal
Joint Secretary

Bishan kumar
Director

Manoj Kumar Pankaj
Joint Director

Sunil Kumar
Editor

© 2015 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

This English Version has been translated with the help of AI based software application and reasonable efforts have been made to provide an accurate translation. However, if any questions arise related to the accuracy of the translated text, Original English proceedings included in English Version will be treated as authoritative and not the English translation of the speeches made in Hindi and other languages included in it. For complete authoritative version please see Original Version of Lok Sabha Debates.

23.12.2015

CONTENTS

**Sixteenth Series, Vol.XIV, Sixth Session, 2015/1937 (Saka)
No. 20, Wednesday, December 23, 2015/Pausha 2, 1937 (Saka)**

<u>SUBJECT</u>	<u>PAGES</u>
OBITUARY REFERENCES	12
ORAL ANSWERS TO QUESTIONS	19-43
*Starred Question Nos.341 to 346	
WRITTEN ANSWERS TO QUESTIONS	44
Starred Question Nos. 347 to 360	
Unstarred Question Nos.3911 to 4140	

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member

23.12.2015

PAPERS LAID ON THE TABLE 45-79

MESSAGES FROM RAJYA SABHA AND BILL AS PASSED BY RAJYA SABHA 80

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTION

Minutes 81

STANDING COMMITTEE ON EXTERNAL AFFAIRS

10th Report 81

COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES

4th Report 82

STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY

269th and 270th Reports 82-83

STATEMENTS BY MINISTERS 84-89

- (i) Status of implementation of the recommendations contained in the 4th Report of the Standing Committee on External Affairs

23.12.2015

on Demands for Grants (2014-15), pertaining to the Ministry of External Affairs.

Shrimati Sushma Swaraj

84

- (ii)(a) Status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Urban Development on Demands for Grants (2015-16), pertaining to the Ministry of Urban Development.

84-85

- (b) Status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Urban Development on Demands for Grants (2015-16), pertaining to the Ministry of Housing and Urban Poverty Alleviation

Shri M. Venkaih Naidu

86

- (iii) Status of implementation of the recommendations contained in the 14th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2015-16), pertaining to the Ministry of Minority Affairs.

Dr. Najma A. Heptulla

86

- (iv) Status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Information Technology on Demands for Grants (2014-15),

23.12.2015

pertaining to the Ministry of Communications and Information Technology.

Shri Ravi Shankar Prasad

87

- (v) Status of implementation of the recommendations contained in the 1st and 6th Reports of the Standing Committee on Rural Development on Demands for Grants (2014-15) and (2015-16) respectively), pertaining to the Department of Rural Development, Ministry of Rural Development.

Shri Chaudhary Birender Singh

87-88

- (vi) Status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Railways on Demands for Grants (2015-16), pertaining to the Ministry of Railways.

Shri Manoj Sinha

89

MOTION RE: REPORT OF JOINT COMMITTEE ON RIGHT TO FAIR COMPENSATION AND TRANSPARENCY IN LAND ACQUISITION, REHABILITATION AND RESETTLEMENT (SECOND AMENDMENT) BILL, 2015 – EXTENSION OF TIME

89-90

91-118

23.12.2015

MATTERS UNDER RULE 377

- (i) Need to connect Kaushambi district in Uttar Pradesh, a place of historical Buddhist site with Buddhist Tourist Circuit and also take measures to develop the site as a tourist destination.
- Shri Vinod Kumar Sonkar 91
- (ii) Need to reopen closed sugar mills in Basti parliamentary constituency, Uttar Pradesh.
- Shri Harishchandra alias Harish Dwivedi 92
- (iii) Need to conserve and develop places of tourist and cultural heritage in Allahabad and its surrounding places in Uttar Pradesh.
- Shri Keshav Prasad Maurya 93-94
- (iv) Need to take effective steps to curb trafficking of children in the country.
- Shri Ramesh Chandra Kaushik 95
- (v) Need to clear railway land from encroachment in Maharashtra particularly in Vidarbha region of the State.
- Shri Nana Patole 96
- (vi) Need to provide special fund for construction of roads under Pradhan Mantri Gram Sadak Yojana in Mandi parliamentary constituency, Himachal Pradesh.
- Shri Ramswarup Sharma 97

23.12.2015

- (vii) Need to set up Skill Development Centres in Maharajganj parliamentary constituency, Bihar.
Shri Janardan Singh Sigrival 98
- (viii) Need to improve services of BSNL in Ladakh.
Shri Thupstan Chhewang 99
- (ix) Need to undertake electrification of railway line on Jaipur-Sawai Madhopur and Delhi-Jaipur-Agra section and also run a direct train from Jaipur to Shirdi
Shri Ramcharan Bohra 100
- (x) Need to set up a Committee to look into the grievances of people displaced due to establishment of industrial factories and power plants in Sidhi parliamentary constituency, Madhya Pradesh.
Shrimati Riti Pathak 101
- (xi) Need to set up a Railway Division at Thawe in Gopalganj parliamentary constituency, Bihar.
Shri Janak Ram 102

23.12.2015

- (xii) Need to cover the huge coal mine pits abandoned after mining work by Coal India Limited causing environmental pollution as well as becoming a hiding place for criminals in the region
- Shri Ravindra Kumar Ray 103
- (xiii) Need to stop collection of toll tax on National Highways across the country.
- Shri Subhash Chandra Baheria 104
- (xiv) Need to connect Sitapur with Lakhimpur by a four lane road and also provide the same road connectivity between Dudhwa National Park and Lakhimpur district headquarters.
- Shri Ajay Misra Teni 105
- (xv) Need to extend loan facilities to cattle rearers under MUDRA Bank Scheme.
- Shri Sukhbir Singh Jaunapuria 106
- (xvi) Need to develop a roadmap for distribution, availability and optimum utilisation of water resources in the country with particular focus on Bundelhand region under IMPRINT India Scheme.
- Kunwar Pushpendra Singh Chandel 107
- (xvii) Need to improve road connectivity in Supaul parliamentary constituency, Bihar.
- Shrimati Ranjeet Ranjan 108

23.12.2015

- (xviii) Need to construct E.S.I. Dispensary-cum-Diagnostic lab building at Nanjangud town Headquarters, Mysore district.
Shri R. Dhruvanarayana 109
- (xix) Need to set up an export oriented Common facility Centre for export of banana in Theni parliamentary constituency of Tamil Nadu.
Shri R. Parthipan 110
- (xx) Need to provide group insurance Scheme to Cotton growers and also set up an ITI in Perambalur parliamentary constituency.
Shri R. P. Marutharajaa 111
- (xxi) Regarding shortage of faculty in Indian Universities.
Shrimati Pratima Mondal 112
- (xxii) Need to create efficient system of public transport with adequate safety standards in the country.
Shri Dinesh Trivedi 113
- (xxiii) Need to sanction Bargarh-Nuapada via Padampur to Raipur railway line.
Dr. Prabhas Kumar Singh 114
- (xxiv) Need to improve rail connectivity in Srikakulam Parliamentary constituency.
Shri Ram Mohan Naidu Kinjarapu 115

23.12.2015

- (xxv) Need to bust call money racket in Andhra Pradesh.
Shri Y. V. Subba Reddy 116
- (xxvi) Need to set up additional Cancer treatment centres in Assam.
Shri Radheshyam Biswas 117
- (xxvii) Need to put in place a mechanism for effective monitoring and surveillance of foreign fishing vessels in Indian waters.
Shri N.K. Premachandran 118
- MOTION RE: CONSTITUTION OF JOINT COMMITTEE ON INSOLVENCY AND BANKRUPTCY BILL, 2015** 125-130
- VALEDICTORY REFERENCE** 131-134
- NATIONAL SONG** 134

23.12.2015

OFFICERS OF LOK SABHA**THE SPEAKER**

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri Hukum Singh

Shri K.H. Muniyappa

Dr. P. Venugopal

SECRETARY GENERAL

Shri Anoop Mishra

23.12.2015

LOK SABHA DEBATES

LOK SABHA

Wednesday, December 23, 2015/Pausha 2, 1937 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

23.12.2015

OBITUARY REFERENCES

[Translation]

HON. SPEAKER: Hon. Members, I have to inform the House of the sad demise of Shri K. Gopal who was a Member of the 5th and 6th Lok Sabha representing the Karur Parliamentary Constituency of the Tamil Nadu. An active social and political worker, Shri Gopal served as the Union Minister of State for Parliamentary Affairs from 1979 to 1980. He was also a Member of the Estimates Committee. Shri K. Gopal passed away on 30th August, 2015 in Chennai at the age of 81. We deeply mourn the loss of Shri K. Gopal and convey our condolences to the bereaved family.

Hon. Members, in a tragic accident, ten personnel of the Border Security Force (BSF) are reported to have been killed when their aircraft crashed in Dwarka near Delhi airport on 22nd December, 2015. The House expresses its profound sorrow on this tragic incident which has brought pain and suffering to the families of deceased.

Now the House will stand in silence for a moment in honor of the departed souls.

11.01 hours

The Members then stood in silence for short while.

[Translation]

SHRI MALLIKARJUN KHARGE (GULBARGA): Hon. Speaker, I want to bring to your attention. ... *(Interruptions)*

HON. SPEAKER: Please wait for a moment. I first give ruling on the adjournment motions, then you may speak.

23.12.2015

[English]

Hon. Members, I have received notices of Adjournment Motion from Sarvashri Jay Prakash Narayan Yadav, N.K Premachandran, K.C. Venugopal and Rajeev Satav on different issues.

The matters though important enough do not warrant interruption of business of the day. The matters can be raised through other opportunities.

I have, therefore disallowed all the notices of Adjournment Motion.

23.12.2015

[Translation]

SHRI JAI PRAKASH NARAYAN YADAV (BANKA): Madam, I request that it may be taken up during the Zero Hour.

HON. SPEAKER: If it happens, then we will take it up.

SHRI MALLIKARJUN KHARGE: Madam Speaker, I am unaware whether there was perhaps an emotional aspect in this House yesterday or the manner in which that observation came about. It has been said there, and it has also been published in the Newspaper also - they have no national interest; they have vested interests. They do not have any national interest, they have only vested interest. ...*(Interruptions)* It has been stated here about the Congress Party. I understand that this is not appropriate because the Hon. Speaker has made such an observation. ... *(Interruptions)*

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION, AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Madam, it is not appropriate to have a discussion on the Speaker's observations.

HON. SPEAKER: Hon. Venkaiah ji, I will look into it.

... *(Interruptions)*

SHRI MALLIKARJUN KHARGE: I am speaking with the permission from the Chair, I do not require your permission. ... *(Interruptions)*

SHRI M. VENKAIAH NAIDU: Such discussion is not deemed appropriate. ... *(Interruptions)*

SHRI MALLIKARJUN KHARGE: Madam, I am speaking with your permission. ... *(Interruptions)*

23.12.2015

HON. SPEAKER: You also do not need to respond to anyone. The issue relates to me. If you resort to shouting to communicate your views, then I won't listen to anyone. Please be quiet. One should maintain some seriousness about any matter.

SHRI MALLIKARJUN KHARGE: Madam, I am not shouting, I am requesting. You may perceive it as shouting, but that is not the case.

HON. SPEAKER: I was speaking for them.

SHRI MALLIKARJUN KHARGE: Madam, let me explain in just one minute because our objective is to bring national interest issues before this House. Every day, some or other issues come from the side of the Government. Whether it's related to Shri V.K. Singh or DDCA. ... *(Interruptions)* Whether it's related to Arunachal... *(Interruptions)*

HON. SPEAKER: You should not engage in such extensive elaboration. I am sorry. I have understood your points.

SHRI MALLIKARJUN KHARGE: That's why there was disorder in this House. We are not accountable for that. The Government is accountable for this.

HON. SPEAKER: Please take your seat. Now, please take your seat. I understand it.

SHRI MALLIKARJUN KHARGE: Therefore, if your observation is against a particular political party, it has hurt us, and we are saddened by it. It is not appropriate to perceive a party in this manner and to say this to all the people of the country. ... *(Interruptions)*

HON. SPEAKER: You may put forth your demand. I am allowing you, but do not take unfair advantage of it.

SHRI MALLIKARJUN KHARGE: It is unfortunate to say to all the people of the country that the Congress Party has vested interests and not national interests. If such a

23.12.2015

statement is made, what will happen tomorrow? You are our protector, our guardian; you can say anything. Therefore, I urge you to expunge these words and say that this is not appropriate. Henceforth, if any Member says something wrong about any party, even if I say something wrong, you can interrupt me. If any Member makes unparliamentary or derogatory remarks, you should expunge them. ... *(Interruptions)*

HON. SPEAKER: Shri Kharge *ji*, I have understood your point, now please take your seat.

SHRI MALLIKARJUN KHARGE: Madam, this is not appropriate. Therefore, please expunge that. This is not right, please give your ruling on this. ... *(Interruptions)*

[English]

HON. SPEAKER: He is not talking about the subject.

SHRI BAIJAYANT JAY PANDA (KENDRAPARA): Madam, it relates to my appeal to the hon. Members who were in the Well of the House yesterday to listen to the question that I was asking about coastal security because of terrorism threat and illegal immigration. I think it is important to put on record that neither I nor the Chair took any Party's name in the matter. We were only appealing to listen to the question in national interest.... *(Interruptions)*

[Translation]

HON. SPEAKER: It's okay. My point is that if they also feel hurt by something, it is a good thing.

... *(Interruptions)*

HON. SPEAKER: My point is that they should also know that anyone can be hurt. With regard to your request, I would like to say that I did not mention about any party or any party's name. However, the way the House has been disturbed for the past several days by the Members coming into the Well of the House and raising slogans, you should

23.12.2015

retrospect them. Therefore, if you feel that the term 'vested interest' should be expunged, I am ready. If the term 'vested interest' is there, I will certainly expunge it.

... *(Interruptions)*

HON. SPEAKER: I would like to clarify that my remarks of vested interest were not related to the party, I will definitely expunge it. I understand that I have simply expressed this.

... *(Interruptions)*

HON. SPEAKER: At that time, we were indeed discussing national interest.

... *(Interruptions)*

HON. SPEAKER: Please take your seat. At that time two subjects were brought up for discussion, particularly the issue related to the environment, which holds significant global importance in today's context.

... *(Interruptions)*

HON. SPEAKER: Please take your seat. Now Please take your seat. You should desist from interrupting me repeatedly; furthermore, I urge you to refrain from displaying such audacity in the future.

In a sense, both subjects are closely tied to national interest. When I said there is no national interest at stake, I meant that the issue will not be dismissed entirely. However, I will ensure that any matters related to vested interests are expunged.

I will expunge it. I am sorry, and if you are hurt, I apologize. I will expunge it.

... *(Interruptions)*

23.12.2015

SHRI M. VENKAIAH NAIDU: Madam, I requested you because this is not allowed. Nobody can discuss the conduct of the Speaker in the House. Is keeping the House obstructed in the national interest? ... (*Interruptions*) You are so experienced.

HON. SPEAKER: Hon. Venkaiah *ji*, he was hurt by something. I am sorry for that. But I will expunge whatever I had said.

... (*Interruptions*)

23.12.2015

11.10 hours

ORAL ANSWERS TO QUESTIONS

HON. SPEAKER: Now Question Hour. Q. No. 341- Shrimati Sakuntala Laguri.

(Q. 341)

***SHRIMATI SAKUNTALA LAGURI:** Madam, I thank you for giving me the opportunity to ask a supplementary question on this important subject. I have gone through the reply tabled by the Hon. Minister. You see, I am sorry to point out both the availability of telephone services and its expansion in all the States, Union territories and their backward areas are dismal. There are problems of connectivity and call drops.

It is a sad state of affairs that as per the reply Odisha has the highest 10398 uncovered villages and funds utilization during 2015-16 so far is nil. May I know from the Hon. Minister, that what steps has so far been taken by the Ministry so far?

Is not it a fact that uncovered villages are increasing?

SHRI RAVI SHANKAR PRASAD: Madam, the Hon. Member has asked a question in Odia. I couldn't fully understand the translation, but I have understood the crux of it. ... *(Interruptions)*

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Hon. Speaker, that's why I requested you not to allow it. ... *(Interruptions)* then he took advantage of it. ... *(Interruptions)*

* English translation of the Speech originally delivered in Oriya.

23.12.2015

SHRI RAVI SHANKAR PRASAD: But, I can say that telephone connectivity has not yet reached approximately 55669 villages. ... *(Interruptions)* These include rural areas and areas around Himachal Pradesh and the Himalayan mountains. ... *(Interruptions)* Apart from these, in the border areas, Maoist-affected regions, works are in progress, as it has been mentioned in the written reply. ... *(Interruptions)* For the remaining areas, I have directed the BSNL to come with an action plan for the rest of the areas within the time-frame of three months. ... *(Interruptions)* At present, 90.69 percent areas have been covered, and we are making all efforts to expand the coverage and improve the services. ... *(Interruptions)*

***SHRIMATI SAKUNTALA LAGURI:** In these circumstances, through you, I want to urge the Government to provide telecommunication facility in the backward areas and natural calamity prone areas on a priority and within a short span of time.

SHRI RAVI SHANKAR PRASAD: Madam, the Hon. Member has raised a specific question about Odisha. I will investigate the entire matter thoroughly. ... *(Interruptions)* I have instructed all officials to contact the Member of Parliament. ... *(Interruptions)* to improve it and undertake every necessary actions in this direction to address your concerns. ... *(Interruptions)*

11.12 hours

(At this stage, Shri Gaurav Gogai and some other hon. Members came and stood on the floor near the Table)

[English]

SHRI V. ELUMALAI: Madam, increase in the tele-density in the rural areas is far behind the increase in the urban areas of the country. It is nowhere near to it. One of the

* English translation of the Speech originally delivered in Oriya.

23.12.2015

reasons for the same is that rural people are not able to provide rental, which is being charged. I am confident that if BSNL accede to the proposal of rental-free phones in rural areas, I have no doubt that it can attain the target fixed by it, that is, achieving Rs. 48,000 crore. Hence, I would like to know from the hon. Minister whether the Government is considering to make rental-free phones in the rural areas.

SHRI RAVI SHANKAR PRASAD : Madam, hon. Member is very right. As I said in reply to my first question, as of now about 55.5 thousand villages are not covered. We have made three-prong attempt to cover that. First is in the North-East area, for which a proposal has been approved; work is going on. Second is the Maoist-infested area. About the Himalayan areas and border areas, we have the DPR under preparation. I have told the BSNL that for the rest of the areas, come with an action plan in three months time. Therefore, though 90.69 per cent villages are covered, I have very clearly told the officials to make a specific plan even for the Maoist infested areas. As the hon. Member rightly said, it should be our endeavour to ensure connectivity in every place, which is what they are doing.

[Translation]

COL. SONARAM CHAUDHARY: Madam, I come from the Barmer-Jaisalmer district, the area of which is approximately 60 thousand square kilometers... *(Interruptions)* There are 30500 villages and 15000 hamlets. ... *(Interruptions)* There is still about 40 percent of the area where there is no coverage. ... *(Interruptions)* Although Airtel, Vodafone, and Reliance have come there. ... *(Interruptions)* I would like to convey to you that there are still numerous challenges prevailing in that regard. Although the Hon. Minister has given us 44 DTH connections, but it is like a drop in the ocean. ... *(Interruptions)* My area is very backward, so I would like to ask the Hon. Minister whether we will get more DTH connections? ... *(Interruptions)* Besides this, there are no landlines.

23.12.2015

Will any action be taken to set up new exchanges so that people can get landlines?...
(*Interruptions*)

SHRI RAVI SHANKAR PRASAD: Hon. Speaker, the Hon. Member is a very senior Member of Parliament. He comes from a strategic area which is a border region. ...
(*Interruptions*) He has shared his concerns with me, and I want to tell him that, as he mentioned, a lot of action has been taken. ... (*Interruptions*) A special plan is being made for the border area. I will ask the department to give special attention to his area which has a large border region, and I want to assure him of this. ... (*Interruptions*)

[*English*]

SHRI ADHALRAO PATIL SHIVAJIRAO: Madam Speaker, tele-density all over India is definitely up to the mark, but compared to the urban areas, tele-density in the rural areas and that too in the tribal areas is not sufficient. ... (*Interruptions*) For example, in Pune District of Maharashtra, a majority of the population is from tribal communities. ... (*Interruptions*) So, for the last two years we have been demanding a BTS mobile tower in Pune District, particularly in the tribal areas. ... (*Interruptions*) We have been informed by the GM of Pune Circle that 200 towers have been sanctioned. ... (*Interruptions*) But till now there is no concrete plan for that and there is no mobile tower installed particularly in the rural part of Pune District. ... (*Interruptions*) So, I would like to know from the hon. Minister whether he has any plan to sanction additional BTS towers in Maharashtra and Goa Circle and that too in Pune District.... (*Interruptions*)

SHRI RAVI SHANKAR PRASAD: Madam, I would like to inform the hon. Member that tele-density in India as far as urban areas is concerned is now close to 150 per cent plus. ... (*Interruptions*) In the rural areas also it is spreading very fast. ... (*Interruptions*) We need to push that. He has mentioned a specific case of Pune. ... (*Interruptions*) I will surely look into it. ... (*Interruptions*) I would just like to inform this House that BSNL, till now, have installed nearly 20,000 towers in the country. ...

23.12.2015

(Interruptions) About 5,000 more towers are required to be installed. ... *(Interruptions)*
Surely our commitment is to cover the uncovered areas. ... *(Interruptions)* With regard to
the rural areas of Pune District, I will look into the matter. ... *(Interruptions)* I will tell the
GM to be in touch with the hon. Member. Whatever is required to be done, we will do
it.... *(Interruptions)*

23.12.2015

(Q. 342)

SHRI K. R. P. PRABAKARAN : Speaker Madam, our hon. Leader Dr. *Puratchi Thalaivi Amma* has started an Integrated Urban Development Scheme at a cost of Rs. 6,653 crore with an aim to improve basic infrastructure facilities in cities and urban areas in the State of Tamil Nadu. ... *(Interruptions)* Under this scheme, basic infrastructure, including drinking water, sewage water removal, health, roads and streets, solid waste management, parking facilities and parks will be improved in corporations and townships. ... *(Interruptions)*

Madam, I would like to know from the hon. Minister whether the Government has any plan to start this type of a comprehensive scheme as a model scheme across the nation for the benefit of the people in urban areas. ... *(Interruptions)*

SHRI M. VENKAIAH NAIDU: Speaker Madam, the hon. Member's question is not directly related to the main question. ... *(Interruptions)* So I do not have the information. ... *(Interruptions)*

HON. SPEAKER: Do you have a second supplementary? But it should be on the main question only.

... *(Interruptions)*

SHRI K.R.P. PRABAKARAN: No Madam, I do not have second supplementary. ... *(Interruptions)*

HON. SPEAKER: Shri Jyotiraditya M. Scindia is not asking supplementary.

... *(Interruptions)*

[Translation]

SHRI RAMESH BIDHURI: Madam Speaker, I would like to ask the hon. Minister for information regarding the commencement of Metro Rail Phase-4 in Delhi as it has to

23.12.2015

start in Delhi in view of the current traffic situation in Delhi. ... *(Interruptions)* But it has been pending for the last three years. ... *(Interruptions)* The Hon. Minister had instructed his staff and given me a six-month assurance a year ago. ... *(Interruptions)* I want to know when the Hon. Minister plans to start Phase-4 of the Metro, as there is a 20-kilometer line from Badarpur to Mehrauli where traffic jams last for up to three hours, and this road connects seven assembly constituencies? When does the Hon. Minister plan to commence Phase-4 of the Metro?... *(Interruptions)*

SHRI M. VENKAIAH NAIDU: Madam, the Hon. Member personally met and briefed me about the situation in his constituency. ... *(Interruptions)* I instructed the concerned officials to study the matter and take prompt action. ... *(Interruptions)* The State Government has not yet given its approval for this. ... *(Interruptions)* This is pending with the Delhi Government. ... *(Interruptions)* As soon as it gets approval, I will pay attention to it and consider it positively.... *(Interruptions)* Additionally, to alleviate traffic congestion in Delhi city, the Central Government has spent Rs 3,125 crores. ... *(Interruptions)* The DDA, Delhi Government, and the Ministry of Urban Development have agreed after discussions to spend Rs. 3,125 crores to reduce congestion in Delhi city.... *(Interruptions)*

SHRI BALBHADRA MAJHI: Madam, the biggest reason for congestion in the city today is the migration from villages to urban areas... *(Interruptions)* Our Prime Minister *ji* has announced the Smart City initiative. ... *(Interruptions)* Similarly, some smart villages should also be developed where industries can be established, providing employment opportunities so that people do not have to migrate towards cities but instead move towards villages.... *(Interruptions)* Thank you. ... *(Interruptions)*

SHRI M. VENKAIAH NAIDU: Madam, this is just a suggestion and smart villages should indeed be developed. ...*(Interruptions)* Clusters are also being selected for this purpose.... *(Interruptions)* The Ministry of Rural Development is focusing on that

23.12.2015

direction.... *(Interruptions)* I am the Minister of Urban Development. ...*(Interruptions)*
 What the Hon. Member has suggested is a good idea, but we will know about the actions of the Ministry of Rural Development only after gathering information about it....
(Interruptions) I will inquire about that from them. ... *(Interruptions)*

SHRI RATTAN LAL KATARIA: Madam, through you, I would like to ask the Hon. Minister if the Ministry is devising any plan that goes beyond just addressing traffic congestion in major cities and instead involves creating a framework to establish all urban amenities in smaller towns located up to 200-200 kilometers outside the National Capital Region (NCR) so that the growing population can be settled there. ... *(Interruptions)* The plan to develop those small towns should be formulated by the Government. ...
(Interruptions) In this regard, the Hon. Minister has also devised an ambitious plan. ...
(Interruptions) Will the Hon. Minister reveal details of that plan in this august House?...
(Interruptions)

SHRI M. VENKAIAH NAIDU: Madam, these are all suggestions....
(Interruptions) To decongest cities, we have also suggested to states to set up satellite towns near or around cities. ... *(Interruptions)* The proposal for satellite towns should come from the state governments. ...*(Interruptions)* The reason is that urban transport, managing urban areas, and addressing congestion are matters under the jurisdiction of the State Government. ... *(Interruptions)* If any specific proposal comes from a state, we will study it, and based on the provisions available in the Central Government's scheme, we can assist the States accordingly. ... *(Interruptions)* However, the Central Government assists in building satellite towns around these major cities. ... *(Interruptions)*

[English]

SHRI K. ASHOK KUMAR: Hon. Speaker, Madam, the success of metro rail project in Delhi and in other parts of the country generates much interest in many other States. ... *(Interruptions)* Therefore, I would like to know from the hon. Minister whether

23.12.2015

the Government is considering coming out with a uniform policy about the approval of metro rail project in the country. ... *(Interruptions)* I would also like to know whether the Government now has taken any decision to approve the extension of the Chennai Metro Rail Project. ... *(Interruptions)* Thank you, Madam. ... *(Interruptions)*

SHRI M. VENKAIAH NAIDU: The Metro Rail Project is being implemented in partnership with the States. ... *(Interruptions)* The State proposes; the Central Government examines it and then, together, we approve the project. ... *(Interruptions)* That is what is happening across the country. ... *(Interruptions)* There is a broad, uniform parameter. ... *(Interruptions)* Cities which are having 20 lakh and above population, they are considered for taking up metro projects.

As far as the Chennai Metro Rail is concerned, recently I have been in Chennai and met the hon. Chief Minister of Tamil Nadu, Madam Jayalalithaaji. ... *(Interruptions)* She has suggested expansion of Metro Phase-I in Chennai from Washermanpet to Wimco Nagar.... *(Interruptions)* I have given an assurance that it will be considered positively. The Urban Development Ministry, Government of India has given its approval for the extension of Metro Rail Phase-I in Chennai. ... *(Interruptions)* But the matter has gone to PIB and the PIB Meeting is likely to be held on 6th January wherein they will be considering this proposal. ... *(Interruptions)*

23.12.2015

(Q.343)

[Translation]

SHRI SUMEDHANAND SARSWATI: Speaker Madam, I thank you for allowing me to ask supplementary questions. I express gratitude to the Hon. Minister for providing a detailed response to the question. In terms of development rate, our country is pioneer among the leading nations in the world in terms of rapid development. We are establishing new dimensions in the space sector. This year, India has launched satellites for several countries including the United States and Britain. Our Mars mission has been highly successful. The Government is committed to realizing its vision of '*Ek Bharat Shreshtha Bharat*'. I extend my best wishes to the Government. I would like to ask the Hon. Minister about the amount of investment that has been made in Rajasthan so far under the new component Private Sector Development Initiative (PSDI) initiated by Britain to promote private investment in the eight low-income states of India, including Rajasthan, and the sectors in which this investment has been made?

SHRIMATI SUSHMA SWARAJ: Hon. Speaker, in response to the question raised by the Hon. Member, I would like to inform that the Private Sector Development Initiative (PSDI) is a new initiative. Previously, it only involved financial aid and technical assistance, so investment in it is expected now. Investment will take place. The eight states, including Rajasthan, will benefit from this new Private Sector Development Initiative, so investment will occur.

SHRI SUMEDHANAND SARASWATI: Hon. Speaker, India will now not receive financial assistance from Britain but Britain will provide assistance in skill and technical areas to India. Under the leadership of our Hon. Prime Minister Shri Narendra Modi, India is rapidly emerging on the global stage. When Nepal was ravaged by a severe earthquake, the Hon. Prime Minister extended assistance to Nepal in a manner akin to the aid provided when earthquakes struck India. I want to know from the Hon. Minister

23.12.2015

whether India is providing any financial or technological assistance to various countries, especially SAARC nations? If so, what are the details thereof?

SHRIMATI SUSHMA SWARAJ: Madam Speaker, through you, I am pleased to inform the Hon. Member and this House that we are providing substantial grants to SAARC countries, particularly Nepal and Bhutan. Apart from Nepal and Bhutan, we have also entered into financial assistance agreements with the other SAARC countries. Regarding the technical aspect, you mentioned, I am pleased to inform the House that our Prime Minister has proposed at the SAARC Summit to develop a SAARC satellite that can be launched from India. So, he has also proposed to provide significant technical assistance through this initiative.

[English]

PROF. SUGATA BOSE: Thank you Madam Speaker. Sixty-eight years after independence, we should not be too worried whether development assistance from Britain is declining slightly. ...*(Interruptions)*

The hon. External Affairs Minister has explained that there is a shift from financial grant to technical assistance. ... *(Interruptions)* Will the hon. External Affairs Minister agree with me that it is far more important to focus on trade and investment rather than aid? In relation to G-20 countries, we know that the United Kingdom is our largest bilateral investor. ... *(Interruptions)* They have invested in the Mumbai-Bengaluru Corridor for example. Today, our hon. Prime Minister will be going to Russia where he will be seeking investment from Russia in helping building our infrastructure. ... *(Interruptions)* So, I would like to ask the hon. External Affairs Minister what the prospects are for future investment by the United Kingdom in our infrastructure needs in relation to other important G20 countries like United States, Japan and Russia. Thank you very much.

23.12.2015

[Translation]

SHRIMATI SUSHMA SWARAJ: Madam Speaker, first and foremost, I want to inform the Hon. Member that we are not at all concerned about the end of Britain's aid; rather, we are pleased because the end of this aid is a recognition of our economic strength by Britain. Let me tell you one thing, on 09.11.2012, an announcement was made where it was stated that we are ending aid and starting technical assistance. I would like to read a para from it as to explain the reason behind this. On 09.11.2012, it was said while speaking in the House of Commons:

[English]

"These changes reflect India's rapid growth and development progress in the last decade. India's growing ability to finance its own development programmes means that the time has now come to end the UK's financial grant support, the growing two-way trade and investment between our two countries means that our development partnership should increasingly be about trade not aid."

[Translation]

Britain has acknowledged our economic strength and has stated that we are becoming a very strong economy, therefore they feel that there is no need to provide aid to India and we are not worried about ending this aid. What you mentioned about investment is a valid question. However, I want to give the House another piece of good news that during the recent visit of Hon. Prime Minister to the UK, India initiated rupee-denominated bonds there. This is the first time we have initiated bonds denominated in our currency in another country, not just our bonds. The bonds of Indian Railway Finance Corporation (IRFC) and NTPC will begin in around February 2016, and we anticipate a significant amount of money coming in for investment and infrastructure from there. I want to inform the Member of Parliament.

23.12.2015

SHRI AJAY MISRA TENI: Hon. Speaker, based on the written response I have received and the information available to me, the financial grant projects will be completed by 2015. In the eight low-income states of the country, while technique of private investment will continue, the existing 26 ongoing projects involve only four states: Odisha, Bihar, Madhya Pradesh, and West Bengal. Uttar Pradesh is also a low-income state. Along with that, Jharkhand, Chhattisgarh, and Rajasthan are also mentioned. However, work has not been carried out under these schemes in four States. In West Bengal, Bihar, Madhya Pradesh, and Odisha, work has been done, but no education and urban development projects were carried out under this scheme in the remaining four states; this has not been mentioned in the reply. Through you, I would like to know from Hon. Minister, whether this has happened due to the Uttar Pradesh government not proposing any such plan or work has been done. If work has been done, then through you, I would like to know which specific projects have been undertaken in these four states and how much financial resources have been utilized for them.

SHRIMATI SUSHMA SWARAJ: Madam Speaker, regarding these 26 projects, I have provided the details of these 26 projects combining both technical assistance and financial aids. These eight states include Uttar Pradesh. These include Madhya Pradesh, Chhattisgarh, Jharkhand, Bihar, West Bengal, Odisha, and Uttar Pradesh. If you ask, then I will place list of these 26 projects on the table of the House. All the projects listed among these 26 projects are also included with the names of respective states. I will place the complete list of those projects on the table of the House with your permission, as reading out those 26 projects would consume considerable time, whereas the details are available with me. I have the list detailing all 26 projects and the distribution of each 26 projects with regard to states. If you direct, I will lay it on the table of the House today itself. Hon. Member of Parliament can go through that.

23.12.2015

(Q.344)

SHRI NISHIKANT DUBEY: Madam Speaker, when the Minister took charge of the Ministry of Railways, the country's situation was very precarious. ... *(Interruptions)* Hon. Prime Minister and the Hon. Rail Minister are making significant efforts to improve the railways. ... *(Interruptions)* He has provided a list of 87 workshops. Along with these 87 workshops, the railways has a total of 366 sets and 6 production units. ... *(Interruptions)* The biggest challenge they face today is that these modernisation units are not able to provide full work to their labor force. ... *(Interruptions)* Secondly, for modernisation, the railways purchases equipment, but how its proper utilization will happen, how these will be used, this is also not managed by the railways, and committees are formed continuously about it. ... *(Interruptions)* If I mention them, then the Miyanwala recommendations of 1969 have not been implemented till today. ... *(Interruptions)* The recommendations of the Sikri Committee of 1968 have not been implemented. ... *(Interruptions)* then, the Sam Pitroda Committee and Khanna Committee were formed. ... *(Interruptions)* The most important thing is that in 1997-98, the Railway Standing Committee made recommendations and said that work should be done based on these. ... *(Interruptions)* However, despite this, from 2007 to 2012, according to the list of workshops we have, there were 10,420 accidents and 9,747 employees were injured. ... *(Interruptions)* Among them, 49 deaths occurred, including 11 from Western Railways, which has received full attention from the Hon. Minister. ... *(Interruptions)* Similarly, there were 775 accidents in the production units. ... *(Interruptions)* My point is that workers need to use personal protective devices, and the entire workshop has now come into a residential area. ...*(Interruptions)* To prevent such incidents, based on the recommendations of various

23.12.2015

committees, what plan has the railways devised, because having 10,000 accidents is inherently very dangerous? ... *(Interruptions)*

SHRI SURESH PRABHU: Madam, I thank the Hon. Member for drawing our attention to how workshops should be modernised. ... *(Interruptions)* The process of modernizing workshops involves two aspects. ...*(Interruptions)* Firstly, how can managerial practices be changed? ... *(Interruptions)* what kind of changes can be brought about? ... *(Interruptions)* Another aspect is how to integrate the technical knowledge available in our country or globally into our workshops today?... *(Interruptions)* I would like to inform the hon. Members that accidents are not related to this. ... *(Interruptions)* What you mentioned is something different. ... *(Interruptions)* What we first decided is that the things used in our country should mostly be manufactured here. ... *(Interruptions)* Our Prime Minister has initiated the 'Make in India' mission, it aims at manufacturing the items pertaining to the railways that are mostly imported in our country and then to be able to export them later on. ... *(Interruptions)* To achieve this, the most crucial thing will be to benchmark our technology globally. ... *(Interruptions)* Until we do global benchmarking of our technology, neither will global-level technology come to our country nor will we be able to export it abroad. ... *(Interruptions)* We have also initiated the work of global benchmarking for this purpose.... *(Interruptions)* Secondly, without collaboration with the best technology available abroad, our technology cannot be upgraded for this purpose.... *(Interruptions)*

Currently, our Hon. Prime Minister has engaged in discussions with the Prime Minister of Japan regarding our research organisation known as R.D.S.O for entering into a tie-up with Japan's research organisation, which will enable our technology to be similar to Japanese technology. This collaboration aims to successfully prevent accidents in our country, as Japan has the lowest accident rates.... *(Interruptions)* Therefore, our agreement with Japan is not limited to just a bullet train. We aim at bringing the entire technology

23.12.2015

and safety standards of Japan to our country through this collaboration.... *(Interruptions)*
 We are continuing our efforts towards this goal.... *(Interruptions)* Alongside this, we have also collaborated with research and development organisations in other countries, such as Korea. I am pleased to say that our goal is to turn every workshop into model ones through the guidance of Dr. Saraswat, who is part of NITI Aayog and a highly distinguished scientist in the country. ... *(Interruptions)* Together with him, our entire workshop team is going to work. ... *(Interruptions)* I want to say that very soon we will also succeed in bringing it completely by E.R.P. ... *(Interruptions)* A plan for the modernization of every workshop is being formulated. ... *(Interruptions)* I believe that in the days to come, such a situation will not persist. ... *(Interruptions)* Our workshops will continue to function effectively, and we have also begun work on converting them as Centers of Excellence to further enhance their capabilities. ... *(Interruptions)*

SHRI NISHIKANT DUBEY: Madam, the Minister has provided a detailed response. ... *(Interruptions)* Our Government is definitely working. ... *(Interruptions)* The CAG report came out in the year 2014 before our Government came into power. ... *(Interruptions)* It has stated that the Railway Board issues guidelines from time to time. ... *(Interruptions)* 88 percent of workshops and production units have failed to fulfill the obligation of obtaining Consent to Establish (CTE), while 68 percent have not secured Consent for Operation (CFO) from the Central Pollution Control Board... *(Interruptions)* Similarly, in cases involving the discharge of environmental material, no information has been obtained in 99 percent of the cases, and no clearance has been obtained. ... *(Interruptions)* Similarly, there is the issue of ISO certification, which the Hon. Minister has mentioned. ... *(Interruptions)* I am quoting from the CAG report. ... *(Interruptions)* If we are to make it world-class. ... *(Interruptions)* ISO certification has only been obtained in 22 percent of workshops and sheds. ... *(Interruptions)* Similarly, regarding the renewable energy that the Hon. Minister wishes to utilize, and with reference to the CAG report, how will you plan to make it world-class? Similarly, with regard to medical units, the medical units in the workshops

23.12.2015

are not functioning at 89 percent of places.... *(Interruptions)* With reference to the present situation of the railways, how will you make it world-class? ... *(Interruptions)* It would be good if you inform the country based on the CAG report. ... *(Interruptions)*

SHRI SURESH PRABHU: Madam, the CAG report of 2014, which came before our government was formed, has already been acted upon. Based on the report, we have issued orders to all our workshops for action taken reports. ... *(Interruptions)* They have been instructed accordingly, as this is a localized issue. ...*(Interruptions)* It is the responsibility of the workshop manager whether he obtains environmental clearance or not. ... *(Interruptions)* For what they have done so far, an online process is also in place. ... *(Interruptions)* We have also instructed Member Mechanical, who oversees numerous workshops, and Member Electrical, and some workshop in-charges, that it is their responsibility, their personal accountability, to ensure full compliance with all rules and regulations at all locations. They have been given orders to do so as well. ... *(Interruptions)*

SHRI S. S. AHLUWALIA: Madam, they have mentioned the list of workshops, in which they have talked about naming 6 workshops of the Northern Frontier, NF Railways, in which there is a workshop named Teendhariya from my area. ... *(Interruptions)* Here, the Darjeeling Himalayan Railway, a heritage railway operates. ... *(Interruptions)* I have repeatedly been urging the Minister for the upgradation of this Teendhariya workshop. ... *(Interruptions)* That line has been around for over a hundred years. ... *(Interruptions)* The UNICEF has declared it a heritage rail.... *(Interruptions)* Its signing ceremony is scheduled to take place. ... *(Interruptions)* The signing ceremony will signify to the world that the railway line runs from Siliguri or from New Jalpaiguri to Darjeeling via Hill Cart Road on one metre railway line. ... *(Interruptions)* There is no mention of the Teendhariya workshop in the discussion. ... *(Interruptions)* When will the Teendhariya workshop be upgraded? Please provide this information. ... *(Interruptions)*

23.12.2015

SHRI SURESH PRABHU: Madam, I would like to inform the Hon. Member that it is UNESCO, not UNICEF. ... *(Interruptions)* UNICEF works for children, and UNESCO works for cultural heritage. ... *(Interruptions)* It is true that among our heritages, this train is one of them.... *(Interruptions)* We are providing an adequate amount of input for its workshop. ... *(Interruptions)* If there is any need, we will provide more. ... *(Interruptions)*

[English]

SHRI B. VINOD KUMAR: The main question is on modernization of railway workshops. My question is on coaches and wagons manufacturing units. It is a small supplementary. The Andhra Pradesh State Reorganization Act has assured a coach and wagon factory with the State of Telangana. I would like to know from the hon. Minister whether they are going to take initiative in establishing such unit. ... *(Interruptions)*

SHRI SURESH PRABHU: Madam, very recently the hon. Deputy Chief Minister of Telangana met me. I have already told him that we are evaluating the position of total requirement of wagons in the country and total capacity of these workshops to produce them. If necessary and if it is really desirable, we will definitely do it. Telangana is one of the very important States. We consider its development our responsibility. But depending upon the availability and the demand supply situation, we will take a call.... *(Interruptions)*

23.12.2015

SHRI PRALHAD JOSHI: Madam, in the upgradation of workshops the South Western Railway, Hubli is also enlisted in the hon. Minister's reply. The Government is aware that there is a growing demand for trains from all over the country and there is a constraint of rolling stocks. The Hubli workshop is the rolling stock workshop. Though the upgradation has been announced, number one, it is going in a very slow phase; two, a lot of work is outsourced.

In comparison to the manpower, the workload in Hubli workshop is too less and still the work is outsourced. For example, at present, Hubli workshop is manufacturing 61 brake vans whereas its capacity is of manufacturing 100 units. Still the orders are not being given. If the workshop is upgraded further, they can manufacture wagons and bogies as well. I would like to know from the hon. Minister through you, Madam, whether there is any plan with the Ministry to upgrade it further because it is more than hundred year old workshop.

SHRI SURESH PRABHU: Madam, we consider upgradation and modernization depending upon the needs. We will definitely look into this. It is a hundred years old workshop. Obviously, it is one of the very ancient traditions of Indian Railways. So, we will take it forward.

23.12.2015

(Q.345)

[Translation]

SHRI SUSHIL KUMAR SINGH: Hon. Speaker, my question is very specific. ... *(Interruptions)* I asked about the action taken by the Government regarding the development and promotion of innovations and inventions in hydro-based combustion engines and such types of products. ... *(Interruptions)* The Hon. Minister has responded by mentioning schemes regarding this matter and has stated that there is a scheme based on the PPP mode. ... *(Interruptions)* My specific query pertains to the innovations or inventions occurring within the country. ... *(Interruptions)* I have an example of this. ... *(Interruptions)* A young man from an extremely impoverished household, who is a student of B. Tech Engineering. ... *(Interruptions)* He is none other than Rana Tejaswi, a young boy hailing from our state of Bihar. ... *(Interruptions)* He has invented an engine that runs without petrol, diesel, or gas.... *(Interruptions)* There is Mangal Singh, who invented a turbine thirty years ago that runs on water... *(Interruptions)* It is certified from all places. ... *(Interruptions)* This has been certified by IIT and CAPART. ... *(Interruptions)*

HON. SPEAKER: Kindly put your question promptly.

... *(Interruptions)*

SHRI SUSHIL KUMAR SINGH: Hon. Speaker, through you, I would like to inquire from the Hon. Minister about the lack of financial support for innovations and inventions of this nature that are happening in the country. ... *(Interruptions)* What arrangements have they made so far, or are they considering making arrangements, to promote individuals like them so that the country can benefit? *(Interruptions)*

SHRI RAJIV PRATAP RUDY: Hon. Speaker, the Hon. member has raised a question related to invention. ... *(Interruptions)* He has given an example that he is aware of individual who has invented a device using water as fuel or other forms of energy....

23.12.2015

(Interruptions) Such things come under innovation or scientific innovation [*(Interruptions)*] and for them, the relevant department is Biotechnology or the Ministry of Science and Technology.... *(Interruptions)* We have focused the most on the field of innovation in India.... *(Interruptions)* In our ministry, applications on innovation are solicited through NHDC, and financial incentives are provided to them. However, innovation work is underway in several ministries of the Indian government, and there is also a scheme under the auspices of the NITI Aayog, known as the Atal Innovation Mission, which encompasses various initiatives. Under the auspices of NITI Aayog, IITs have also been adopted. Regarding the test, he mentioned, it may not be in my cognizance, but many young people within the country are involved in innovations. Many universities, scientific institutions, and even individuals innovate, with some doing small innovations from their own homes. The Government has formulated packages comprising various levels of financial incentives, hand-holding, and support for innovation. I would like this much only on this matter at present.

SHRI SUNIL KUMAR SINGH: Madam Speaker, I am satisfied with the response from the Hon. Minister, and I would like to say that there should be an institution dedicated to promoting such innovations. Furthermore, under the Skill Development Scheme of the Hon. Prime Minister, I would like to emphasize that there are areas in the country affected by left-wing extremism, such as the parliamentary constituency from which I hail in Bihar. Both Aurangabad and Gaya districts in my constituency are severely affected by Naxalism. The youth there often drift away from the mainstream due to the lack of skill development, training, and employment opportunities, eventually getting involved with extremist Naxal organizations. My specific question would be whether there is any plan in his ministry to identify areas affected by Naxalism and provide training and employment to the youth there, whether they will implement it or not, and whether there is any consideration or not?

23.12.2015

SHRI RAJIV PRATAP RUDY: Madam Speaker, the Hon. Member's question pertains to skill development. The Hon. Prime Minister has established this ministry for the first time, and this is the most ambitious project. An outline of this was to be prepared. As he mentioned about the left-wing extremist districts, we have decided that all parliamentary constituencies, and even all districts, approximately about six hundred fifty districts, have been requested for the expression of interest by March. Iconic model training centers will be established under the supervision of Members of Parliament, for which resources have been made available. Along with this, there are 2500 blocks in this country where ITIs are available there neither in the private sector nor in the government sector. We are also coming up with a proposal for that, where in areas of the country where ITIs are not present and training for hard skills like turner, fitter, and electrician is available, the entire landscape for training in soft skills will be developed. Soft skills training that are mostly short-term training and enables people to access employment opportunities. The Government believes that ten years of school education or twelve years of education means till secondary education is essential, but it falls short in terms of providing employment opportunities in and of itself. With ten years of school education, supplemented by ten weeks of training, a young person can get employment. We have almost reached in that direction. Since various training programmes of various standards were ongoing across the country, we have consolidated them to formulate a scheme. The Pradhan Mantri Kaushal Vikas Yojana was launched by the Hon. Prime Minister last year. Some modifications and amendments have been made in its framework, so that such iconic centers can be established in each constituency of every Member of Parliament and each district. We endeavor to uplift the most economically disadvantaged individuals in society, whose current income is around one thousand to fifteen hundred rupees so with ten weeks of training, they can potentially reach an income level of ten to fifteen thousand rupees. In this country, their numbers are in crores. Our schemes have been fully mapped out, and the funds are also available. Now, with regard to the Hon. Member's point about

23.12.2015

the plan for significant implementation, along with establishing hub centers in the Naxal-affected areas such as represented by the Hon. Member, we will also set up small centers in each block. This scheme is the most ambitious project of the Prime Minister of the country. We will ensure its presence in every corner of the country, that's our belief.

SHRI RAMDAS TADAS: Hon. Speaker, I would like to inquire about the total number of proposals invited by the Ministry of Skill Development since its inception, as well as the status of skill development training centers established across states and Union Territories. Could the Government provide a state-wise and Union Territory-wise breakdown of the allocated expenditures?

SHRI RAJIV PRATAP RUDY: Madam, the Hon. member's question is pertinent. We have indeed undertaken significant work regarding skill centers. ... *(Interruptions)* We have done this through small NGOs. However, we have faced challenges in ensuring their standardization, and quality and we have not been able to establish linkages between training and employment opportunities. We have not been able to establish a robust monitoring mechanism for this. Efforts are underway to establish an integrated system by collaborating with major organizations operating in the private sector and industry. ... *(Interruptions)* The information sought by the Hon. Member will be collected and made available. ... *(Interruptions)* In every parliamentary constituency and district of the country, there should be skill development centers where soft skills training is provided. ... *(Interruptions)* These centers should provide short-term skill training ranging from 45 days to 6 months to children. ... *(Interruptions)* The industry repeatedly demands that we do not need degrees of engineering or other degrees; we need young people who can understand the industry-related projects, for which they need to be trained so that we can directly absorb them into the industry. ... *(Interruptions)*

23.12.2015

(Q.346)

SHRI RAM CHARITRA NISHAD: Madam, I have been given the opportunity to ask a question on the final day of the winter session. My question pertains to the issue of call drops. ... *(Interruptions)* I express my heartfelt gratitude to the Hon. Minister for taking decisive steps. Previously, the issue of call drops exceeded three percent. Thanks to their firm actions, there has been a reduction in this problem today. ... *(Interruptions)* In the coming days, is there any provision to penalize the mobile service providers? Will the number of call drops reduce further?

SHRI RAVI SHANKAR PRASAD: Madam, I would like to commend the Hon. Member. The Government is taking strict measures under the Prime Minister's directives ... *(Interruptions)* Under our pressure, these operators have installed 29,000 new towers in the last three months, with around 2200 new towers in Delhi alone. My department monitors it every week. ... *(Interruptions)* BSNL has installed around 4500 new towers, while MTNL has installed approximately 28 towers in Delhi. We are monitoring this ... *(Interruptions)* There has been some reduction in call drops, but more work needs to be done on this ... *(Interruptions)* TRAI has formulated a regulation for penalties in case of call drops, which the operators have challenged in the court ... *(Interruptions)* Separate action will be taken for it. In collaboration with TRAI, my department is vigilant in preventing call drops. ... *(Interruptions)* I have repeatedly and firmly told all private operators that action must be taken. They need to work more on this, and we will succeed in it.

SHRI RAM CHARITRA NISHAD: Madam, the people living in houses with mobile towers installed on them fear that the radiation from these towers may cause cancer. ... *(Interruptions)* What measures has the Government taken to alleviate this fear? Madam, on the old towers where earlier there were 100 users, today there are 1000 users. ... *(Interruptions)* Is the government going to take any new steps regarding this? Are there

23.12.2015

any measures to increase the capacity of new towers and to dispel the fear of cancer? ...
(*Interruptions*)

SHRI RAVI SHANKAR PRASAD: Madam, there is no basis for the claim that the towers cause cancer. If we do not allow the installation of new mobile towers or new BTS, call drops will continue to occur. I assure the House that the standards for this in India are 10% stricter than those in other countries. ... (*Interruptions*) Why is this campaign happening only in India ... (*Interruptions*) Why is it not happening abroad? Because there are 98 crore mobile phones and about 4 crore internet connections here?

As the country is progressing, is it being sponsored from somewhere...
(*Interruptions*) There is no medical basis for it. I have said in the House before, and I say it again today, if someone can show me the medical evidence for it, I will certainly look into it. ... (*Interruptions*) Six High Courts have dismissed the case. You mentioned replacing old towers with new ones. ... (*Interruptions*) New technologies are emerging, and we have also formulated a tower-sharing policy. ... (*Interruptions*) It means now multiple companies can install their BTS on a single tower. ... (*Interruptions*) We have also instructed that those towers should be beautified. ... (*Interruptions*) This entire process is underway, and we are working together to strengthen the country's telecommunication system. This is our collective resolve. ... (*Interruptions*)

23.12.2015

***WRITTEN ANSWERS TO QUESTIONS**

Starred Question Nos. 347 to 360

Unstarred Question Nos.3911 to 4140

* For Questions, please refer to Master copy of English version, placed in Library.
You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.

23.12.2015

12.00 hours

PAPERS LAID ON THE TABLE

[English]

HON. SPEAKER: Now Papers to be laid on the Table.

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): Madam, I beg to lay on the Table:

- 1) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 2014-2015, alongwith Audited Accounts.
- 2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 2014-2015.

[Placed in Library, See No. LT 3954/16/15]

[Translation]

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI KALRAJ MISHRA): Hon. Speaker, I beg to lay a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956: -

- (1) Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 2014-2015.
- (2) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

23.12.2015

[Placed in Library, See No. LT 3955/16/15]

THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): Hon. Speaker, I beg to lay the following papers on the Table: -

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956: -

- (a) (i) Review by the Government of the working of the Hemisphere Properties India Limited, New Delhi, for the year 2014-2015.
- (ii) Annual Report of the Hemisphere Properties India Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3956/16/15]

- (b) (i) Review by the Government of the working of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2014-2015.
- (ii) Annual Report of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3957/16/15]

- (c)(i) Review by Government of the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2014-2015.

23.12.2015

- (ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3958/16/15]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research, Mumbai, for the year 2014-2015, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Applied Microwave Electronics Engineering and Research, Mumbai, for the year 2014-2015.

[Placed in Library, See No. LT 3959/16/15]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Advanced Computing, Pune, for the year 2014-2015, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Advanced Computing, Pune, for the year 2014-2015.

[Placed in Library, See No. LT 3960/16/15]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Informatics Centre Services Incorporated, New Delhi, for the year 2014-2015, alongwith Audited Accounts.

23.12.2015

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Informatics Centre Services Incorporated, New Delhi, for the year 2014-2015.

[Placed in Library, See No. LT 3961/16/15]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Materials for Electronics Technology, Pune, for the year 2014-2015, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Materials for Electronics Technology, Pune, for the year 2014-2015.

[Placed in Library, See No. LT 3962/16/15]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi, for the year 2014-2015, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Software Technology Parks of India, New Delhi, for the year 2014-2015.

[Placed in Library, See No. LT 3963/16/15]

(7) A copy of the Standards of Quality of Service of Basic Telephone Service (wireline) and Cellular Mobile Telephone Service (Fourth Amendment) Regulations, 2015 (Hindi and English versions) published in Notification No. File No. 305-25/2014-QoS in Gazette of India dated 15th October, 2015 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

23.12.2015

[Placed in Library, See No. LT 3964/16/15]

(8) A copy of each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 10 of the Bureau of Indian Standards Act, 1986: -

- (i) S.O. 2578(E) published in Gazette of India dated 21st September, 2015, regarding extension order for implementation of Electronics and IT Goods (Requirements for Compulsory Registration) Order, 2012 for select products included in the schedule.
- (ii) S.O. 2579(E) published in Gazette of India dated 21st September, 2015, regarding extension order for implementation of Electronics and IT Goods (Requirements for Compulsory Registration) Order, 2012 for select products included in the schedule.

[Placed in Library, See No. LT 3965/16/15]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Electronics and Information Technology, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Electronics and Information Technology, New Delhi, for the year 2014-2015.

[Placed in Library, See No. LT 3966/16/15]

[English]

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): Madam, I beg to lay on the Table:

23.12.2015

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2014-2015.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2014-2015, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 2014-2015.

[Placed in Library, See No. LT 3967/16/15]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the HLL Biotech Limited, Kerala, for the year 2014-2015.
- (ii) Annual Report of the HLL Biotech Limited, Kerala, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3968/16/15]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, Noida, for the year 2014-2015, alongwith Audited Accounts.

23.12.2015

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biologicals, Noida, for the year 2014-2015.

[Placed in Library, See No. LT 3969/16/15]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 2014-2015, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Mumbai, for the year 2014-2015.

[Placed in Library, See No. LT 3970/16/15]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2014-2015.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2014-2015, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 2014-2015.

[Placed in Library, See No. LT 3971/16/15]

23.12.2015

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 2014-2015.

[Placed in Library, See No. LT 3972/16/15]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Jansankhya Sthirata Kosh, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jansankhya Sthirata Kosh, New Delhi, for the year 2014-2015.

[Placed in Library, See No. LT 3973/16/15]

(8) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the following institutions within the stipulated period of nine months after the close of the accounting year 2014-2015: -

- (i) National Board of Examination.
- (ii) Post Graduate Institute of Medical Education and Research, Chandigarh.
- (iii) Dental Council of India, New Delhi.
- (iv) Medical Council of India, New Delhi.
- (v) National Academy of Medical Sciences, Delhi.

23.12.2015

- (vi) All India Institute of Medical Sciences, New Delhi.
- (vii) Indian Red Cross Society, New Delhi.
- (viii) JIPMER, Puducherry.
- (ix) Food Safety and Standard Authority of India, New Delhi.

- (x) Indian Pharmacopoeia Commission, Ghaziabad.
- (xi) Central Medical Services Society, New Delhi.
- (xii) All India Institute of Medical Sciences, Bhubaneshwar.

- (xiii) All India Institute of Medical Sciences, Rishikesh.
- (xiv) All India Institute of Medical Sciences, Raipur.
- (xv) All India Institute of Medical Sciences, Patna.
- (xvi) All India Institute of Medical Sciences, Jodhpur.
- (xvii) All India Institute of Medical Sciences, Bhopal.
- (xviii) Indian Council of Medical Research, New Delhi.

[Placed in Library, See No. LT 3974/16/15]

THE MINISTER OF RURAL DEVELOPMENT, MINISTER OF PANCHAYATI RAJ AND MINISTER OF DRINKING WATER AND SANITATION (SHRI CHAUDHARY BIRENDER SINGH): Madam, I beg to lay on the Table:

- (1) A copy of the Annual Report (Hindi and English versions) of the Institute of Rural Management Anand, Anand, for the year 2014-2015, alongwith Audited Accounts.

23.12.2015

- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Rural Management Anand, Anand, for the year 2014-2015.

[Placed in Library, See No. LT 3975/16/15]

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): Madam, I beg to lay on the Table a copy of the Industrial Disputes (Central) (Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R.417(E) in Gazette of India dated 25th May, 2015 under sub-section (3) of Section 40 of the Industrial Disputes Act, 1947.

[Placed in Library, See No. LT 3976/16/15]

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SHRIPAD YESSO NAIK): Madam, I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 2014-2015, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune, for the year 2014-2015.

[Placed in Library, See No. LT 3977/16/15]

- (2) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the following institutions within the stipulated period of nine months after the close of the accounting year 2014-2015:-

23.12.2015

- (i) Morarji Desai National Institute of Yoga, New Delhi.
- (ii) National Institute of Homoeopathy, Kolkata.
- (iii) Central Council of Homoeopathy, New Delhi.
- (iv) Central Council of Indian Medicine, New Delhi.
- (v) Indian Medicines Pharmaceuticals Corporation Limited, Almora.
- (vi) Central Council for Research in Siddha, Chennai.

[Placed in Library, See No. LT 3978/16/15]

THE MINISTER OF STATE OF THE MINISTRY OF POWER, MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL):
Madam, I beg to lay on the Table:

- (1) A copy of the Joint Electricity Regulatory Commission for the State of Goa & UTs (Multi-year Distribution Tariff) (First Amendment) Regulations, 2015 (Hindi and English versions) published in Notification No. JERC-18/2014 in Gazette of India dated 27th August, 2015 under Section 182 of the Electricity Act, 2003.

[Placed in Library, See No. LT 3979/16/15]

- (2) A copy of the Notification No. S.O. 2704(E) (Hindi and English versions) published in Gazette of India dated 6th October, 2015, regarding modification in Schedule III of the Coal Mines (Special Provisions) Act, 2015 under sub-section (3) of Section 31 of the Coal Mines (Special Provisions) Act, 2015, together with a corrigendum thereto published in Notification No. S.O.2848(E) dated 16th October, 2015.

23.12.2015

[Placed in Library, See No. LT 3980/16/15]

[Translation]

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION, MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Hon. Speaker, I beg to lay the following papers on the Table:

-
- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Chennai, for the year 2014-2015, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Mathematical Sciences, Chennai, for the year 2014-2015.

[Placed in Library, See No. LT 3981/16/15]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Mumbai, for the year 2014-2015, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tata Memorial Centre, Mumbai, for the year 2014-2015.

[Placed in Library, See No. LT 3982/16/15]

23.12.2015

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Physics, Bhubaneswar, for the year 2014-2015.

[Placed in Library, See No. LT 3983/16/15]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Science Education and Research, Bhubaneswar, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Science Education and Research, Bhubaneswar, for the year 2014-2015.

[Placed in Library, See No. LT 3984/16/15]

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956: -

- (a) (i) Review by the Government of the working of the Uranium Corporation of India Limited, Jaduguda, for the year 2014-2015.
- (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

23.12.2015

[Placed in Library, See No. LT 3985/16/15]

- (b) (i) Review by the Government of the working of the Nuclear Corporation of India Limited, Mumbai, for the year 2014-2015.
- (ii) Annual Report of the Nuclear Corporation of India Limited, Mumbai, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3986/16/15]

- (c) (i) Review by the Government of the working of the Electronics Corporation of India Limited, Hyderabad, for the year 2014-2015.
- (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3987/16/15]

- (d) (i) Review by the Government of the working of the Indian Rare Earths Limited, Mumbai, for the year 2014-2015.
- (ii) Annual Report of the Indian Rear Earths Limited, Mumbai, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3988/16/15]

23.12.2015

- (e) (i) Review by Government of the working of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2014-2015.
- (ii) Annual Report of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3989/16/15]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Harishchandra Research Institute, Allahabad, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Harishchandra Research Institute, Allahabad, for the year 2014-2015.

[Placed in Library, See No. LT 3990/16/15]

23.12.2015

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Homi Bhabha National Institute, Mumbai, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Homi Bhabha National Institute, Mumbai, for the year 2014-2015.

[Placed in Library, See No. LT 3991/16/15]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Mumbai, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atomic Energy Education Society, Mumbai, for the year 2014-2015.

[Placed in Library, See No. LT 3992/16/15]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Plasma Research, Gandhinagar, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Plasma Research, Gandhinagar, for the year 2014-2015.

23.12.2015

[Placed in Library, See No. LT 3993/16/15]

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Kolkata, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Saha Institute of Nuclear Physics, Kolkata, for the year 2014-2015.

[Placed in Library, See No. LT 3994/16/15]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Public Administration, New Delhi, for the year 2014-2015.

[Placed in Library, See No. LT 3995/16/15]

- (12) A copy of each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951, shall be laid on the Table:

—

23.12.2015

- (i) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 2014 published in Notification No. G.S.R. 656(E) in Gazette of India dated the 25th August, 2015.
- (ii) The Indian Police Service (Pay) Amendment Rules, 2014, published in Notification No. 657(E) in the Gazette of India dated the 25th August 2015.
- (iii) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 2014 published in Notification No. G.S.R. 658(E) in Gazette of India dated the 25th August, 2015.
- (iv) The Indian Administrative Service (Pay) Second Amendment Rules, 2014, published in Notification No. G.S.R. 659(E) in Gazette of India dated the 25th August, 2015.
- (v) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 2014 published in Notification No. G.S.R. 706(E) in Gazette of India dated 16th September, 2015.
- (vi) The Indian Police Service (Pay) Second Amendment Rules, 2014 published in Notification No. G.S.R. 707(E) in Gazette of India dated the 16th September, 2015.
- (vii) The Indian Forest Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2014 published in Notification No. G.S.R. 708(E) in Gazette of India dated 16th September, 2015.

23.12.2015

- (viii) The Indian Forest Service (Pay) Amendment Rules, 2014, published in Notification No. G.S.R. 709(E) in Gazette of India dated the 16th September, 2015.

[Placed in Library, See No. LT 3996/16/15]

[English]

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): Madam, on behalf of my colleague Shrimati Nirmala Sitharaman, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 30 of the Tobacco Board Act, 1975: -

(1) S.O.2396(E) published in Gazette of India dated 3rd September, 2015, authorising the Tobacco Board to admit the traders/dealers of the Tobacco to purchase the excess unauthorized tobacco at the auction platforms by charging penalties as fixed by the Government in the State of Andhra Pradesh.

(2) S.O.2397(E) published in Gazette of India dated 3rd September, 2015, relaxing the operation of the provisions of Section 10(1) of the Tobacco Act, 1975 in the State of Andhra Pradesh.

[Placed in Library, See No. LT 3997/16/15]

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): Madam, on behalf of my colleague Dr. Mahesh Sharma, I beg to lay on the Table a copy each of the following

23.12.2015

papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956: -

(1) (i) Review by the Government of the working of the India Tourism Development Corporation Limited, New Delhi, for the year 2014-2015.

(ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3998/16/15]

(2) (i) Review by the Government of the working of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2014-2015.

(ii) Annual Report of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3999/16/15]

(3) (i) Review by the Government of the working of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2014-2015.

(ii) Annual Report of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 4000/16/15]

23.12.2015

- (4) (i) Review by the Government of the working of the Madhya Pradesh Ashok Hotel Corporation Limited, Bhopal, for the year 2014-2015.
- (ii) Annual Report of the Madhya Pradesh Ashok Hotel Corporation Limited, Bhopal, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 4001/16/15]

- (5) (i) Review by the Government of the working of the Kumarakruppa Frontier Hotel Private Limited, New Delhi, for the year 2014-2015.
- (ii) Annual Report of the Kumarakruppa Frontier Hotel Private Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 4002/16/15]

- (6) (i) Review by the Government of the working of the Pondicherry Ashok Hotel Corporation Limited, Puducherry, for the year 2014-2015.
- (ii) Annual Report of the Pondicherry Ashok Hotel Corporation Limited, Puducherry, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 4003/16/15]

- (7) (i) Review by the Government of the working of the Ranchi Ashok Bihar Hotel Corporation Limited, Patna, for the year 2014-2015.

23.12.2015

- (ii) Annual Report of the Ranchi Ashok Bihar Hotel Corporation Limited, Patna, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 4004/16/15]

- (8) (i) Review by the Government of the working of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2014-2015.

- (ii) Annual Report of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 4005/16/15]

- (9) (i) Review by the Government of the working of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2014-2015.

- (ii) Annual Report of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 4006/16/15]

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): Madam, on behalf of my colleague Shri Mukhtar Abbas Naqvi, I beg to lay on the Table:

23.12.2015

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Waqf Council, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Waqf Council, New Delhi, for the year 2014-2015.

[Placed in Library, See No. LT 4007/16/15]

(2) A copy of the Approval of Scheme for Dissolution and Reconstitution of the State Waqf Boards for the States of Andhra Pradesh and Telangana Order, 2015 (Hindi and English versions) published in Notification No. S.O.2452(E) in Gazette of India dated 8th September, 2015 issued under Section 102 of the Waqf Act, 1995.

[Placed in Library, See No. LT 4008/16/15]

(3) A copy of the Waqf Properties Lease (Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R.663(E) in Gazette of India dated 26th August, 2015 under sub-section (3) of Section 12 of the Waqf Act, 1995.

[Placed in Library, See No. LT 4009/16/15]

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA): Hon. Speaker, I beg to lay a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956 on the Table of the House: -

23.12.2015

(1) (i) Review by Government of the working of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2014-2015.

(ii) Annual Report of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 4010/16/15]

(2) (i) Annual Report of the Rites Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(ii) Review by the Government of the working of the Rites Limited, New Delhi, for the year 2014-2015.

[Placed in Library, See No. LT 4011/16/15]

(3) (i) Review by Government of the working of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2014-2015.

(ii) Annual Report of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2014-2015, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 4012/16/15]

(4) (i) Review by Government of the working of the Rail Vikas Nigam Limited, New Delhi, for the year 2014-2015.

23.12.2015

- (ii) Annual Report of the Rail Vikas Nigam Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 4013/16/15]

- (5) (i) Review by the Government of the working of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2014 2015.

- (ii) Annual Report of Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2014-2015, along with audited accounts and comments by the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 4014/16/15]

23.12.2015

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): Madam, I beg to lay on the Table:

- (1) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2014-2015.

[Placed in Library, See No. LT 4015/16/15]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): Madam, I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956: -

- (i) Review by the Government of the working of the National Highways Infrastructure Development Corporation Limited, New Delhi, for the year 2014-2015.
- (ii) Annual Report of the National Highways Infrastructure Development Corporation Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 4016/16/15]

23.12.2015

- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust Pension Fund Trust, Mumbai, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust Pension Fund Trust, Mumbai, for the year 2014-2015.

[Placed in Library, See No. LT 4017/16/15]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trust Act, 1963: -

- (i) G.S.R.919(E) published in Gazette of India dated 1st December, 2015, approving the Jawaharlal Nehru Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2015.
- (ii) G.S.R.819(E) published in Gazette of India dated 30th October, 2015, approving the Paradip Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2015.
- (iii) G.S.R.820(E) published in Gazette of India dated 30th October, 2015, approving the Mormugao Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2015.
- (iv) G.S.R.821(E) published in Gazette of India dated 30th October, 2015, approving the Kandla Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2015.
- (v) G.S.R.887(E) published in Gazette of India dated 19th November, 2015, approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2015.

23.12.2015

[Placed in Library, See No. LT 4018/16/15]

(vi) G.S.R.888(E) published in Gazette of India dated 19th November, 2015, approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2015.

(vii) G.S.R.889(E) published in Gazette of India dated 19th November, 2015, approving the Jawaharlal Nehru Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2015.

[Placed in Library, See No. LT 4019/16/15]

(4) A copy of the Notification No. S.O.2122(E) (Hindi and English versions) published in Gazette of India dated 5th August, 2015, regarding appointment of Officer, mentioned therein, of the National Highways Authority of India to exercise the powers and discharge the functions conferred on it under various sections, mentioned therein, of the National Highways (Land and Traffic) Act, 2002 issued under the said Act.

[Placed in Library, See No. LT 4020/16/15]

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI Y.S. CHOWDARY): Madam, I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biomedical Genomics, Kalyani, for the year 2014-2015, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Biomedical Genomics, Kalyani, for the year 2014-2015.

[Placed in Library, See No. LT 4021/16/15]

23.12.2015

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 2014-2015.

[Placed in Library, See No. LT 4022/16/15]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Association for the Cultivation of Science-Agharkar Research Institute, Pune, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maharashtra Association for the Cultivation of Science-Agharkar Research Institute, Pune, for the year 2014-2015.

[Placed in Library, See No. LT 4023/16/15]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Innovation Foundation-India, Ahmedabad, for the year 2014-2015, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Innovation Foundation-India, Ahmedabad, for the year 2014-2015.

[Placed in Library, See No. LT 4024/16/15]

23.12.2015

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Academy of Engineering, New Delhi, for the year 2014-2015, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Academy of Engineering, New Delhi, for the year 2014-2015.

[Placed in Library, See No. LT 4025/16/15]

(6) (i) A copy of the Annual Report (Hindi and English versions) of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2014-2015, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2014-2015.

[Placed in Library, See No. LT 4026/16/15]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Vigyan Prasar, Noida, for the year 2014-2015, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vigyan Prasar, Noida, for the year 2014-2015.

[Placed in Library, See No. LT 4027/16/15]

23.12.2015

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2014-2015, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2014-2015.

[Placed in Library, See No. LT 4028/16/15]

(9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government of the working of the National Research Development Corporation Limited, New Delhi, for the year 2014-2015.
- (ii) Annual Report of the National Research Development Corporation Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 4029/16/15]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): Madam, I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2014-2015.

23.12.2015

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2014-2015.

[Placed in Library, See No. LT 4030/16/15]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Goods and Services Tax Network, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Goods and Services Tax Network, New Delhi, for the year 2014-2015.

[Placed in Library, See No. LT 4031/16/15]

(3) A copy each of the following Notifications (Hindi and English versions) under Section 27 of the Insurance Regulatory and Development Authority Act, 1999: -

- (i) The Insurance Regulatory and Development Authority of India (Insurance Advertisements and Disclosure) (Amendment) Regulations, 2015 published in Notification No. F. No. IRDAI/Reg./19/109/2015 in Gazette of India dated 9th November, 2015.

- (ii) The Insurance Regulatory and Development Authority of India (Acquisition of Surrender and Paid Up Values) Regulations, 2015 published in Notification No. F. No. IRDAI/Reg./15/105/2015 in Gazette of India dated 22nd September, 2015.

- (iii) The Insurance Regulatory and Development Authority of India (Other Forms of Capital) Regulations, 2015 published in Notification No. F. No. IRDAI/Reg./20/110/2015 in Gazette of India dated 17th November, 2015.

23.12.2015

(iv) Notification No. F. No. IRDAI/RI/11/101/2015 published in Gazette of India dated 26th August, 2015, Insurance Regulatory and Development Authority of India after consultation with the Advisory Committee constituted under Section 101B of the Insurance Act, 1938 and with the previous approval of the Central Government making the said notification.

[Placed in Library, See No. LT 4032/16/15]

(4) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961: -

(i) The Income-tax (18th Amendment) Rules, 2015 published in Notification No. G.S.R.923(E) in Gazette of India dated 2nd December, 2015, together with an explanatory memorandum.

(ii) The Income-tax (15th Amendment) Rules, 2015 published in Notification No. S.O. 2791(E) in Gazette of India dated 12th October, 2015, together with an explanatory memorandum and corrigendum thereto published in Notification No. S.O.2888 dated 21.10.2015.

[Placed in Library, See No. LT 4033/16/15]

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND
MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY
ALLEVIATION (SHRI BABUL SUPRIYO):

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the National Capital Region Transport Corporation Limited, New Delhi, for the year 2013-2014.

23.12.2015

- (ii) Annual Report of the National Capital Region Transport Corporation Limited, New Delhi, for the year 2013-2014 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 4034/16/15]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013: -

- (i) Review by the Government of the working of the National Capital Region Transport Corporation Limited, New Delhi, for the year 2014-2015.

- (ii) Annual Report of the National Capital Region Transport Corporation Limited, New Delhi, for the year 2013-2014 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 4035/16/15]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi, for the year 2014-2015, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 2014-2015.

[Placed in Library, See No. LT 4036/16/15]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2014-2015, alongwith Audited Accounts.

23.12.2015

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2014-2015.

[Placed in Library, See No. LT 4037/16/15]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2014-2015, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 2014-2015.

[Placed in Library, See No. LT 4038/16/15]

(6) A copy of Notification No. S.O.2327(E) (Hindi and English versions) published in Gazette of India dated 25th August, 2015, continuing to assign the additional charge of the post of Claims Commissioner for Delhi Metro Rail Corporation Limited to Shri Satish Chandra, General Manager (Legal), DMRC for a further period upto 3rd January, 2016 or until further orders, whichever is earlier, for the purpose of adjudicating upon claims for compensation in respect of accidents involving the death of, or bodily injury to person, or damage to any property arising out of the working of the Delhi Metro issued under Section 48 of the Metro Railway (Operation and Maintenance) Act, 2002.

[Placed in Library, See No. LT 4039/16/15]

23.12.2015

12.05 hours

**MESSAGE FROM RAJYA SABHA AND BILL AS PASSED BY RAJYA
SABHA**

[English]

SECRETARY-GENERAL: Madam Speaker, I have to report the following message received from the Secretary-General of Rajya Sabha :-

“In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 22nd December, 2015 agreed without any amendment to the Juvenile Justice (Care and Protection of Children) Bill, 2015 which was passed by the Lok Sabha at its sitting held on the 7th May, 2015.”

I lay on the Table the Juvenile Justice (Care and Protection of Children) Bill, 2015, as passed by Rajya Sabha on the 22nd December, 2015.”

23.12.2015

12.05 ½ hours

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Minutes

[English]

DR. M. THAMBIDURAI (KARUR): I beg to lay on the Table the Minutes (Hindi and English versions) of the Fifteenth to Seventeenth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

12.05 ¾ hours

STANDING COMMITTEE ON EXTERNAL AFFAIRS

10th Report

[Translation]

PROF. SUGATA BOSE (JADAVPUR): Hon. Speaker, I beg to lay the Tenth Report (English and Hindi versions) of the Standing Committee on External Affairs (2015-16) on the Action Taken by the Government on the observations/recommendations contained in the Sixth Report on Demands for Grants of the Ministry of External Affairs for the year 2015-16.

23.12.2015

12.06 hours

**STANDING COMMITTEE ON WELFARE OF OTHER BACKWARD
CLASSES**

4th Report

[Translation]

SHRI RAMESH BIDHURI (SOUTH DELHI): Hon. Speaker, I beg to lay the Fourth Report (Hindi and English versions) of the Committee on Welfare of Other Backward Classes (2015-16) on the subject 'Measures Undertaken to Secure Representation of OBCs and for their Welfare in Universities and other Higher Educational/Technical Institutions' pertaining to the Ministry of Human Resource Development.

12.06 ½ hours

**STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY,
ENVIRONMENT AND FORESTS**

269th and 270th Reports

[English]

SHRI NAGENDRA SINGH (KHAJURAHU): I beg to lay on the table the following Reports (Hindi & English versions) of Standing Committee on Science & Technology, Environment & Forests:-

- (1) Two Hundred Sixty-ninth Report on "Environmental issues of Himachal Pradesh in General and Shimla in Particular".
- (2) Two Hundred Seventieth Report on "Environmental issues of Kerala

23.12.2015

in General and Kochi/Ernakulam in particular".

23.12.2015

12.07 hours

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 4th Report of the Standing Committee on External Affairs on Demands for Grants (2014-15), pertaining to the Ministry of External Affairs.*

[Translation]

THE MINISTER OF EXTERNAL AFFAIRS AND MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRIMATI SUSHMA SWARAJ): Hon. Speaker, I beg to lay on the Table a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 4th Report of the Standing Committee on External Affairs on Demands for Grants (2014-15), pertaining to the Ministry of External Affairs.

12.07 ½ hours

(ii) (a) Status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Urban Development on Demands for Grants (2015-16), pertaining to the Ministry of Urban Development.

[English]

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY

* Laid on the Table and also placed in Library, See No. LT 4040/16/15 and 4041/16/15 respectively.

23.12.2015

AFFAIRS (SHRI M. VENKAIAH NAIDU): I beg to lay on the Table the statements regarding the status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Urban Development on Demands for Grants (2015-16), pertaining to the Ministry of Urban Development.

23.12.2015

(b) Status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Urban Development on Demands for Grants (2015-16), pertaining to the Ministry of Housing and Urban Poverty Alleviation*

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): I beg to lay on the Table the statements regarding the status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Urban Development on Demands for Grants (2015-16), pertaining to the Ministry of Housing and Urban Poverty Alleviation.

12.08 hours

(iii) Status of implementation of the recommendations contained in the 14th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2015-16), pertaining to the Ministry of Minority Affairs. *

[English]

THE MINISTER OF MINORITY AFFAIRS (DR. NAJMA A. HEPTULLA): I beg to lay on the Table to make a statement regarding the status of implementation of the recommendations contained in the 14TH Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2015-16), pertaining to the Ministry of Minority Affairs.

* Laid on the Table and also placed in Library, See No. LT 4042/16/15 and 4043/16/15 respectively.

23.12.2015

12.08 ½ hours

(iv) Status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Information Technology on Demands for Grants (2014-15), pertaining to the Ministry of Communications and Information Technology.*

[English]

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): I beg to lay on the Table a statement regarding the status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Information Technology on Demands for Grants (2014-15), pertaining to the Ministry of Communications and Information Technology.

12.09 hours

(v) Status of implementation of the recommendations contained in the 1st and 6th Reports of the Standing Committee on Rural Development on Demands for Grants (2014-15) and (2015-16) respectively, pertaining to the Department of Rural Development, Ministry of Rural Development. *

[English]

THE MINISTER OF RURAL DEVELOPMENT, MINISTER OF PANCHAYATI RAJ AND MINISTER OF DRINKING WATER AND SANITATION (SHRI CHAUDHARY BIRENDER SINGH): I beg to lay on the Table a statement regarding the status of implementation of the recommendations contained in the 1st and 6th Reports of the Standing Committee on Rural Development on Demands for Grants (2014-15) and (2015-

* Laid on the Table and also placed in Library, See No. LT 4044/16/15 and 4045/16/15 respectively.

23.12.2015

16) respectively), pertaining to the Department of Rural Development, Ministry of Rural Development.

23.12.2015

12.09 ½ hours

(vi) Status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Railways on Demands for Grants (2015-16), pertaining to the Ministry of Railways*

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA): I beg to lay on the Table a statement regarding the status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Railways on Demands for Grants (2015-16), pertaining to the Ministry of Railways.

12.10 hours

MOTION RE: REPORT OF JOINT COMMITTEE ON RIGHT TO FAIR COMPENSATION AND TRANSPARENCY IN LAND ACQUISITION, REHABILITATION AND RESETTLEMENT (SECOND AMENDMENT) BILL, 2015 - EXTENSION OF TIME

[Translation]

SHRI S. S. AHLUWALIA (DARJEELING): Hon. Speaker, I beg to move the following motion: -

"That this House extends the time for the presentation of the report by the Joint Committee on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation, and Resettlement (Second Amendment) Bill, 2015, up to the last day of the first part of the Budget Session, 2016."

* Laid on the Table and also placed in Library, See No. LT 4046/16/15.

23.12.2015

[English]

HON. SPEAKER: The question is:

"That this House do extend time for presentation of the Report of the Joint Committee on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Second Amendment) Bill, 2015 up to the last day of the first part of the Budget Session, 2016."

The motion was adopted.

23.12.2015

12.11 hours

MATTERS UNDER RULE 377 *

[English]

HON. SPEAKER: Hon. Members, the matters under Rule 377 shall be laid on the Table of the House. Members may personally hand over the text of the matter at the Table of the House just now.

... *(Interruptions)*

(i) Need to connect Kaushambi district in Uttar Pradesh, a place of historical Buddhist site with Buddhist Tourist Circuit and also take measures to develop the site as a tourist destination

[Translation]

SHRI VINOD KUMAR SONKAR (KAUSHAMBI): In 1997, the district of Kaushambi was created as a new district by carving out three tehsils from the district of Allahabad. However, it remains far from development and lacks even basic facilities. The district of Kaushambi has a historical Buddhist site where Lord Buddha used to spend the Chaturmasa due to which it is a center of faith for followers of Buddhism. There is a constant influx of foreign tourists here. If this Buddhist site is connected to the Buddhist Circuit, it will promote the development of Kaushambi and increase the influx of tourists. It is essential to connect such a historical Buddhist site to the Buddhist Circuit to foster its development and promote tourism.

Therefore, I would like to request the Central Government to take the necessary steps to develop this historical Buddhist site in District Kaushambi (Uttar Pradesh) and to promote the overall development of Kaushambi.

* Treated as laid on the Table.

23.12.2015

(ii) Need to reopen closed sugar mills in Basti parliamentary constituency, Uttar Pradesh

SHRI HARISHCHANDRA ALIAS HARISH DWIVEDI (BASTI): In my Parliamentary Constituency, Basti (Uttar Pradesh), sugarcane is a major crop and a foundation of farmers' lives. From a house to live in, education of children, to daughters' marriage, all the dreams of the farmers depend on the price they get from the sugarcane crop. However, in recent years, sugarcane farmers have been victims of neglect by mill owners and the government, severely impacting their personal and social lives. In my Parliamentary Constituency of Basti, there were a total of four mills - Basti, Walterganj, Munderwa, and Rudhali. In the year 2002, due to certain reasons, the Munderwa sugar mill was suddenly shut down, which led to protests by the farmers. Three farmers lost their lives during this agitation, yet the mill could not be restarted. In the Year 2012, Basti Sugar Mill, famous for its large grains, was also closed. Since then until now, the farmers have been continuously protesting at the mill gate, yet the situation remains unchanged. There are widespread allegations of financial corruption and exploitation of staff at the Basti Sugar Mill operated by the Bajaj Group, which is under suspicion.

Hence, I request the Central Government to promptly restart the closed mills in my Parliamentary Constituency, Basti (Uttar Pradesh), considering the condition of the sugarcane farmers seriously. Recently, there have been significant irregularities in giving compensation to the farmers for the damaged crops due to unseasonal rainfall and hailstorms in my Parliamentary Constituency, Basti, as well as across Uttar Pradesh. I would like to urge the Government to investigate this matter and ensure that the affected farmers receive the benefits of compensation.

23.12.2015

(iii) Need to conserve and develop places of tourist and cultural heritage in Allahabad and its surrounding places in Uttar Pradesh

SHRI KESHAV PRASAD MAURYA (FULPUR): In the context of preserving and developing the tourism and cultural heritage of Prayagraj, the city known for its cultural, spiritual, and educational significance, and its surrounding places, I would like to say that Magh Mela, the Ardh Kumbh, and the Mahakumbh Mela are organized in Prayag every year, every 6 years and every 12 years respectively. These events attract millions of tourists and pilgrims from all corners of the world to Prayagraj. In this region, there is the sacred site of Shringaverpur Dham, where Lord Shri Ram famously crossed the river Ganga in the boat of Kevat. Even today, this place holds significant religious importance. Even in the absence of facilities in addition to deteriorated infrastructure and road condition, thousands of devotees and tourists still come to Shringaverpur for the *Ganga darshan* and holy dips in the Ganges. Near Shringaverpur, there is a place called Ramchaura, where Lord Shri Ram rested for a night. The Shivalinga Pandayeshwar Dham established by the Pandavas is known by the name of Shiva Nagari among the local people where devotees have been visiting for *darshan* for years. The Durvasa Ashram is also located in this area, which is the only one *Ashram* of its kind in the entire country. Within the city, there are places like the Beni Madhav Temple, Lalita Devi Temple, Alopshankari Temple, Dashashwamedh Temple (where Lord Brahma performed ten thousand *yagnas*), Adi Ganesh Temple, and others, where a large number of pilgrims visit. In the city of Jhunsi, there are several ancient temples including the Sankirtan Bhavan, Gangoli Shivala, and many others. The Bharadwaj Ashram, located in the pilgrimage city of "Prayag", holds significant importance not only in India but also internationally.

Hence, I urge the Central Government to beautify and develop the Bharadwaj Ashram located in the pilgrimage city of "Prayag" from a tourism perspective. The idols

23.12.2015

of Lord Rama, Mata Sita, and Lakshmana ji as well as Sage Bharadwaj *ji* should be installed in Bharadwaj Park. The idols of Lord Rama, Mata Sita, Lakshmanaji, and Lord Hanuman along with Nishadraj Guha should be installed in Shringaverpur also. Tourism and cultural heritage should be preserved and developed from a tourism perspective.

23.12.2015

(iv) Need to take effective steps to curb trafficking of children in the country

SHRI RAMESH CHANDER KAUSHIK (SONIPAT): We often come across news in newspapers and social networking sites about children going missing. Rarely does a day go by without news of children going missing in the country. Incidents like these are increasing day by day. Specially the incidents of abduction of girls are on the rise. It is observed that in major cities like Delhi and Mumbai, small children are often seen cleaning cars and begging for alms. Many times, children are seen consuming drugs at such a young age. There are also reports of forced prostitution of young girls. In such a scenario, the question arises as to whether every child in our country is safe, is their childhood secure? The Government has launched schemes like "*Beti Bachao, Beti Padhao*," especially for children, particularly for girls. I express gratitude to the Government for undertaking such initiatives. I come from a state where the number of girls is much lower compared to boys. Children are the future of the nation; who knows which child will shape the destiny of the nation tomorrow, becoming the Prime Minister or the President of the country. Therefore, the Government should take steps to nurture the future heritage of the nation. The inhumane practices such child trafficking and child labour should be immediately curbed. For this, the Government should take strict measures and enact stringent laws to prevent any exploitation of child. Only by doing this, we can save the childhood of our children from plunging into darkness.

23.12.2015

(v) Need to clear railway land from encroachment in Maharashtra particularly in Vidarbha region of the State

SHRI NANA PATOLE (BHANDARA-GONDIA): In the country, especially in regions like Vidarbha in Maharashtra, it has been alleged that land mafia have illegally occupied vacant railway land with the collusion of corrupt railway officials. The encroachers have constructed warehouses on the valuable land and are earning rent every month. The railway's lease and rent amounting to lakhs of rupees are due, and pressure is being exerted for their recovery. Officials are also facing allegations of bribery. Railway land is leased out to generate commercial benefits for the Railways. However, disregarding all legal norms, the land is being used arbitrarily.

Therefore, I request the Central Government to conduct an investigation into this matter through the competent authorities and take legal action against the encroachers, ensuring the protection of national property.

23.12.2015

(vi) Need to provide special fund for construction of roads under Pradhan Mantri Gram Sadak Yojana in Mandi parliamentary constituency, Himachal Pradesh

SHRI RAM SWAROOP SHARMA (MANDI): In my Parliamentary Constituency of Mandi (Himachal Pradesh), the majority of rural roads have been constructed under the Pradhan Mantri Gram Sadak Yojana. In Himachal Pradesh, under the Pradhan Mantri Gram Sadak Yojana, Rs 2603 crore was sanctioned, out of which only ₹1340 crore has been utilized so far. It is surprising that many construction works under this scheme have been found to be unsatisfactory. The established procedure for verifying these construction works is also unsatisfactory. Out of the 603 roads in the state, 50% have not yet undergone quality control inspections. In the interior villages of my constituency, Mandi and Kullu, the condition of roads constructed under the Pradhan Mantri Gram Sadak Yojana is also deplorable, causing difficulties for the common people.

The number of roads approved in the state was around 2100, out of which 577 have not been constructed yet. If the work in the state continues at this slow pace, the residents of the state, especially the villagers in the Mandi-Kullu constituency for whom roads are lifelines, will not be able to reap the benefits of the Pradhan Mantri Gram Sadak Yojana.

Therefore, I request the Hon. Minister of Rural Development to allocate special financial assistance under this scheme, for hilly regions, particularly for Himachal Pradesh. This will ensure that the benefits of this scheme reach the needy people in villages, and incomplete roads can also be completed.

23.12.2015

(vii) Need to set up Skill Development Centres in Maharajganj parliamentary constituency, Bihar

SHRI JANARDAN SINGH SIGRIWAL (MAHARAJGANJ): My parliamentary constituency is Mahrajganj, which falls within the districts of Saran and Siwan in the state of Bihar. This is an extremely backward area of the state, but it is not lacking in skilled individuals. The people here have inherited traditional skills, with a significant number of youths possessing these skills. These skilled individuals are proficient in various arts and often showcase their talents at different places. The specialty of the people here lies in various arts such as woodworking, ironwork, pottery, and the crafting of homes in the form of masons, showcasing proficiency in different crafts. In this regard, there is a crucial need to unearth and develop the hidden talents of these people using new and innovative techniques aligned with the vision of the Indian government's "Skill India" initiative.

Therefore, I request the Central Government to establish skill development centers at sub-divisions and block headquarters, including Maharajganj, Chhapra Sadar, along with Mashrakh, Ekma, Manjhi, Baniapur, Taraiya, Lahladpur, Goriyakothi, Bhagwanpur, Lakshminiajang, and Ishuapur in my parliamentary constituency. The establishment of such centers will not only create employment opportunities for the youth but also other persons in the region. Furthermore, the revival of our ancient arts will be facilitated, thereby enhancing the nation's pride and glory.

23.12.2015

(viii) Need to improve services of BSNL in Ladakh.

[English]

SHRI THUPSTAN CHHEWANG (LADAKH): The people in my constituency Ladakh are extremely agitated over the very poor service by the Bharat Sanchar Nigam Limited (BSNL). The Mobile and Broad Band services have been extremely erratic. The reasons for poor services are attributed to frequent optical fibre disruption along Srinagar-Leh Highway, traffic congestion, low equipment capacity, frequent fault in old equipment and very low satellite channels. As Hon'ble Minister for Telecom is very well aware of the fact the Ladakh Region remains cut-off from rest of the country for six months during winter and people there expect better services during the period. Ladakh being a very important tourist destination better telecom services is essential during summer months as well. Most unfortunately BSNL has neglected Ladakh during the last two years and there has been virtually no expansion/installation of mobile equipment, improvement of media and capacity upgradation through Universal Services Obligation (USO) fund and USO funding for mobile towers in remote areas of Ladakh. Besides there is acute shortage of staff, Ladakh being a very strategic and sensitive remote region of our country needs special attention. I request Hon'ble Minister for Communications and Information Technology to consider special assistance to Ladakh for improvement of telecom services by BSNL on priority basis.

23.12.2015

(ix) Need to undertake electrification of railway line on Jaipur-Sawai Madhopur and Delhi-Jaipur-Agra section and also run a direct train from Jaipur to Shirdi

[Translation]

SHRI RAMCHARAN BOHRA (JAIPUR CITY): The electrification work of the Jaipur-Sawai Madhopur and Golden Tourist Circuit Triangle Delhi-Jaipur-Agra railway lines should be approved and initiated promptly to provide better facilities to the passengers. Along with this, direct train services should be operated from Jaipur to Shirdi. Shirdi is a sacred place, and at the same time, Trimbakeshwar Jyotirlinga (Nashik) is also a significant religious site. A large number of devotees visit here, and there is also significant business traffic from Jaipur to Maharashtra. Direct train services from Jaipur to Shirdi will provide great convenience to everyone.

Therefore, I request the Central Government to expedite all the aforementioned works, keeping in mind the convenience of religious tourists, and in the public interest.

23.12.2015

(x) Need to set up a Committee to look into the grievances of people displaced due to establishment of industrial factories and power plants in Sidhi parliamentary constituency, Madhya Pradesh

SHRIMATI RITI PATHAK (SIDHI): A significant portion of my Parliamentary Constituency, Sidhi (Madhya Pradesh), encompasses Singrauli district, which serves as a major hub for large industries and projects. Singrauli is home to prominent establishments such as the Hindalco Power and Aluminium Plant, Reliance Power Plant, Essar Power Plant, JP Coal Mines, and several other industries and projects. As a result of the establishment of these industries, a large number of group of people/families in our Singrauli district have been displaced, many of whom are still deprived of the necessary and mandated benefits for the displaced. When I embark on field visits, thousands of displaced persons with forlorn faces come to me for justice with the applications, highlighting the issue of displaced persons in large numbers. Displaced persons have to give up everything - their land, their shelter, their home, and even the trees and plants they have nurtured for years - to those projects. These things are not just property for the displaced individuals but an inheritance, a heritage acquired from their ancestors, which also holds emotional significance for them.

Therefore, I request the Hon. Minister of Commerce and Industry to kindly constitute a committee comprising the management of these industries and projects to address all issues related to the displaced individuals. This will enable the resolution of their problems.

23.12.2015

(xi) Need to set up a Railway Division at Thawe in Gopalganj parliamentary constituency, Bihar

SHRI JANAK RAM (GOPALGANJ): Thawe railway Junction, which falls within my parliamentary constituency of Gopalganj (Bihar), was announced by the previous government to be developed into Thawe Railway Division. The foundation stone was also laid, and land was acquired for this purpose, but no action has been taken yet.

This area, situated between Siwan, Chapra, Motihari, and Beriya, is considered to be in the central part and holds great historical and geographical significance, particularly due to the presence of the Thawe Mai temple. A large number of travellers from different states of the country and abroad visit here throughout the year for employment, education, healthcare, religious tourism, and other activities. This continuous influx of travellers generates significant revenue for the railway department from here.

Therefore, I request the Hon. Prime Minister and Minister of Railways to kindly expedite the process of transforming Thawe railway Junction into a railway division by sending the concerned officials promptly from the respective zone to outline the construction work plan.

23.12.2015

(xii) Need to cover the huge coal mine pits abandoned after mining work by Coal India Limited causing environmental pollution as well as becoming a hiding place for criminals in the region

SHRI RAVINDRA KUMAR RAY (KODERMA): In the mining operations conducted by mining companies, especially Coal India, the pits are not being filled after mining. There are deep pits of 50-50 feet deep where water accumulates during the rainy season. The water gets contaminated due to the death of animals and birds, polluting the environment. The polluted air affects the nearby residents, whereas there is a provision to fill those pits after mining and planting trees at the site for environmental conservation. Most of such cases are being observed in the state of Jharkhand. Criminals have created hideouts in these pits. They either throw someone into these pits after killing them or use them as hiding places after committing a murder.

I would like the Central Government to make proper arrangements to fill these pits and return the land to the original landowners from whom it was acquired.

23.12.2015

(xiii) Need to stop collection of toll tax on National Highways across the country

SHRI SUBHASH CHANDRA BAHERIA (BHILWADA): The collection of tolls on national highways is going against the original intent behind the construction of these highways, which is to save time and fuel (petrol and diesel) and to enhance mobility. The long queues at toll plazas and the time consumed there indicate that it is now time for the government to take meaningful steps towards eliminating toll plazas. On many roads, an amount several times of the cost of road construction has already been collected through tolls, yet toll collection continues and the toll fees per vehicle are being increased every year. The time consumed at toll plazas has further increased due to the mandatory weighing of goods vehicles. The general public is also becoming mentally distressed due to all these difficulties. The time spent at toll plazas feels very burdensome. The expenditure on fuel is also increasing. Given the immediate impact, it is imperative to consider alternative arrangements or modernisation of toll plazas with immediate effects given the current circumstances.

23.12.2015

(xiv) Need to connect Sitapur with Lakhimpur by a four lane road and also provide the same road connectivity between Dudhwa National Park and Lakhimpur district headquarters

SHRI AJAY MISRA TENI (KHERI): The people of my constituency have great expectations from the government, influenced by the government's policies and the Hon. Prime Minister's development schemes.

For some time now, the citizens and traders of Lakhimpur-Kheri, Uttar Pradesh, have been urging the construction of a four-lane road connecting the district headquarters to Sitapur and National Highway-24, to facilitate easier travel to Lucknow. Due to the presence of the state's only national park, Dudhwa National Park, in our district of Lakhimpur, there are immense tourism opportunities. Due the lack of proper connectivity, trade and business of district which is agriculturally rich, and full of forest resources and often referred to as the "sugar bowl" of the state, is lacking competitiveness. The industries and businesses in the district are unable to contribute adequately to the country's development.

Hence, I request the central Government to connect Sitapur and Lakhimpur district headquarters, which are 45 kilometers apart, via a four-lane road. Additionally, Lakhimpur district's potential for tourism is immense due to the presence of the state's only national park, Dudhwa National Park. A bridge should be constructed at the Pachpedi Ghat on the Vilrayan-Panwari highway for convenient access, and Dudhwa National Park should be connected to the district headquarters via a four-lane road through the same route.

23.12.2015

(xv) Need to extend loan facilities to cattle rearers under MUDRA Bank Scheme

SHRI SUKHBIR SINGH JAUNAPURIA (TONK-SAWAI MADHOPUR): In the rural areas of Tonk district, Rajasthan, animal husbandry including rearing of sheep, and goat are prevalent and widely popular occupations. In the Avikanagar area of Malpura tehsil in Tonk district, a Central Sheep and Wool Research Institute of the Indian Government has been established. On 18.11.2015, this institute organised a Farmers' Workshop and Sheep Rearing Camp in the Sansad Adarsh Gram, Kantoli, in the Tonk district, which saw participation from thousands of people, and I also had the opportunity to participate in it. During this camp, I was informed by the director of institute and the farmers that currently, one sheep gives birth to 2 lambs, and the price of a lamb is approximately between ₹2500 to ₹3000. Additionally, the merino wool from high-breed sheep gets sold at a premium price, providing economic benefits to the sheep rearers. If loans are provided to cattle rearers including the rearers of sheep, goat under the Prime Minister's MUDRA Bank Scheme, it will not only bring economic benefits to the persons engaged in animal husbandry but also provide economic advantages to the country.

Therefore, I would like to request the Hon. Minister of Finance to take steps to include cattle rearers, along with shopkeepers and businessmen, under the Prime Minister's MUDRA Bank Scheme.

23.12.2015

(xvi) Need to develop a roadmap for distribution, availability and optimum utilisation of water resources in the country with particular focus on Bundelhand region under IMPRINT India Scheme

KUNWAR PUSHPENDRA SINGH CHANDEL (HAMIRPUR): The shortage of water and the absence of alternative livelihood resources in economically backward regions, including Bundelkhand, are causing distress and bewilderment among the youth. The challenging living conditions are testing them at every moment. This mental distress sometimes manifests as rebellion within society, and such incidents are well-documented and widely known. Therefore, to ensure that all backward regions of the country, including Bundelkhand, contribute to India's development in the new era, it is essential to emphasize the development and proper utilization of water resources through new systems and research, along with the preservation and enhancement of traditional knowledge.

The current initiation of research programs by the Government of India under the "IMPRINT India" scheme to address various issues is a commendable step. Under this programme, I extend my heartfelt congratulations to the government for selecting and including the crucial topic of water resources and river system under this programme. The access to drinking water and irrigation is a very serious problem in entire Bundelkhand, including Hamirpur and Mahoba. The farmers and laborers of this region are anyhow able to save their lives due to practical understanding of traditional knowledge and mutual harmony. The people of Bundelkhand are seeing the research works on water resources and river systems with a sense of connection to their existence. I extend best wishes to the scientists engaged in this research for their commendable efforts, hoping that with the current initiatives of the central government, the Ganges of development will flow across the entire nation, including Bundelkhand.

23.12.2015

(xvii) Need to improve road connectivity in Supaul parliamentary constituency, Bihar

SHRIMATI RANJEET RANJAN (SUPAUL): The condition of the road from Brahmottar to Mangasinghoul of the Marouna-Nirmlai main road of Marouna block under my parliamentary constituency Supaul (Bihar) district, has deteriorated significantly. Almost every day, some accident occurs, and due to the absence of a bridge at the Brahmottar Ghat on the Balan River on this route, boats remain the only means of transportation for a large population in this area. In the eastern part of this river, near Marouna block, there is a population of around forty thousand people who face significant difficulties due to the absence of a bridge. Every year, hundreds of people lose their lives by drowning in boat capsizing accidents. In such a situation, the construction of roads from Brahmottar to Mangasinghoul and a bridge at Brahmottar Ghat are necessary. Additionally, the condition of the road constructed under Pradhanmantri Gram Sadak Yojana from Madhubani district border Parsoni through, Mangasinghoul, Madhya Vidyalaya Gidrahi to Parikoch, is also quite pitiable. The construction of this road will benefit approximately 30 thousand people in this area by providing better access, which is crucial for public welfare.

Therefore, I urge the central government that both the roads mentioned above: one from Brahmottar to Mangasinghoul and the other from Parsoni at the border of Madhubani district through the Madhya Vidyalaya Gidrahi, to Parikoch built under Pradhanmantri Gram Sadak Yojana should be constructed. Additionally, a bridge should be built at the Brahmottar Ghat on the Balan River. This will alleviate the difficulties faced by the public and prevent the accidents and deaths caused by boat capsizing occurring every year.

23.12.2015

(xviii) Need to construct E.S.I. Dispensary-cum-Diagnostic lab building at Nanjangud town Headquarters, Mysore district

[English]

SHRI R. DHRUVANARAYANA (CHAMARAJANAGAR): I would like to bring to the kind attention of the Government delay regarding construction of E.S.I. Dispensary-cum-Diagnostic Lab Building at my Constituency i.e., at Nanjangud Taluk Headquarters, Mysore District (Karnataka).

The Union Government have already (three years back) sanctioned ESI Dispensary-cum-Diagnostic Lab at Nanjangud Taluk Headquarters and the programme of laying foundation stone was successfully done by the Hon'ble Ex-Union Minister of State for Labour & Employment on 23-10-2013. During the above function, he had directed the concerned Officer to start construction of the above building and to complete it at the earliest. But so far, the construction of building has not started and I have communicated the above situation to the Union Government many times. But no action has been taken.

As there are many Industrial areas there and many factories running at Nanjangud Taluk and a large number of Employees are working in these factories and they are waiting to get benefit of ESI Dispensary-cum-Diagnostic Lab, I hereby strongly urge the Union Government to take immediate steps for construction of E.S.I. Dispensary-cum-Diagnostic Lab Building at my Constituency ie., at Nanjangud Town Headquarters, Mysore District.

23.12.2015

(xix) Need to set up an export oriented Common facility Centre for export of banana in Theni parliamentary constituency of Tamil Nadu

SHRI R. PARTHIPAN (THENI): Theni District is the major Banana growing region in Tamil Nadu. About 12,000 hectares of land is producing large quantities and varieties of Banana. The Cavendish Banana has got tremendous potential for export.

The farmers spend more money towards adopting high-tech agro techniques and international standards of practice. The reason for Theni Banana's superior taste and international demand is due to its glucose content of 21 per cent.

The Banana farmers need a common export facility centre boost for export earnings. There is an urgent need to provide adequate help and support by the Union Government to encourage the cultivation and production of Banana in this region. this will increase the foreign exchange earnings of the country. Theni Banana has a shelf life of 42 days. Union Government should address the various problems faced by the farmers in cultivation, production, packaging and the export of Bananas.

The Tamil Nadu State Government has been compensating the farmers suitably whenever their crops are affected and damaged due to natural calamities.

I urge upon the Union Government to explore the possibilities through Agricultural Product Export Development Agency (APEDA) to implement export oriented common facility centre with Pack house facilities in Theni region of Tamil Nadu.

23.12.2015

(xx) Need to provide group insurance Scheme to Cotton growers and also set up an ITI in Perambalur parliamentary constituency

SHRI R.P. MARUTHARAJAA (PERAMBALUR): Perambalur District is known for cotton growing. The farmers of this area depend mainly on the cultivation of cotton as the black soil in this part is suitable for cotton growing. The cotton growing farmers are suffering from various problems which affect their annual production. There is no group insurance scheme for cotton growers. Also in my constituency women are unable to continue their higher education due to poor economic condition. There is an urgent need for an Industrial Training Institute and Entrepreneurship development Centre exclusively for women to develop their skills in power loom techniques, knitting and fashion designing.

I urge the Government to provide the group insurance scheme to cotton growers and also set up an ITI-cum-Entrepreneurship Development Centre exclusively for women in Perambalur.

23.12.2015

(xxi) Regarding shortage of faculty in Indian Universities

SHRIMATI PRATIMA MONDAL (JAYANAGAR): A huge shortage of faculty in Indian universities is crippling the growth and quality of higher education in India. Central Universities face a vacancy rate of more than 35% in teaching positions. Even our leading institutes such as the IITs and IIMs face huge faculty shortages, as high as 46% in some cases — especially in new institutes. The situation has not improved over the years — even in 2013, more than 38% of teaching positions in the IITs were vacant.

The process of appointing Directors and Heads of these Institutes is also flawed. Increasingly, we are seeing reports of the Government appointing people who are not qualified to head these leading Institutes. Alleged increasing pressure and control by the Government has often led to resignations of institute directors thereby worsening the situation.

Shortage of faculty and inadequacy of selection system is gravely affecting the quality of education. Teacher-student ratio is rising, the attention and support needed for students are far below the requirement and the research capabilities and reputations of our Institutes have been seriously affected.

The government must take immediate steps to ensure availability of qualified faculty by encouraging students to take up Ph.D. and M. Phil programmes and attract more students with research grants and scholarships. Academic and industry experts must be consulted in the appointment of Institute directors and chairmen. The Government should also increase funding of educational Institutes at the Central and State level to allow them to hire and retain the best faculty.

23.12.2015

(xxii) Need to create efficient system of public transport with adequate safety standards in the country

SHRI DINESH TRIVEDI (BARRACKPUR): India is projected to have an urban population of 60 crore by 2031. This will be about 40% of our total population. Cities lack adequate infrastructure in all spheres — whether it is roads, sanitation, waste management or transport. They are also increasingly getting polluted. 13 of the world's 20 most polluted cities are in India.

One way to reduce pollution and provide infrastructure at the same time is by creating efficient system of public transport. Although this is a State issue, the Centre plays a huge role with financing and coordination.

We need to incentivize the use of public transport over cars. This will involve first making public transport facilities clean, convenient and world-class and second, discouraging private transport through taxes, parking fees and so on.

Another important issue with public transport is safety. Every day, on an average, 10-12 people die on Mumbai's rail tracks. There are similar examples from all over the country. We must increase safety standards to increase usage of public transport.

Increased public transport use will permit our cities to expand more sustainably, reduce our carbon consumption, reduce traffic and fatalities on the roads, and spur economic growth in urban areas. This is an investment that will pay off.

23.12.2015

(xxiii) Need to sanction Bargarh-Nuapada via Padampur to Raipur railway line

DR. PRABHAS KUMAR SINGH (BARGARH): I would like to request the Hon. Minister of Railways to accord sanction to the proposed Bargarh-Nuapada-via Padampur to Raipur new Railway line during the year 2016-17. Survey for this Broad-Gauge Rail link was completed in February, 2003. Ministry of Railways subsequently updated the survey. The estimated cost of the project is Rs.4159 crores with a favourable rate of return of 18.32%. Rail infrastructure in Western Odisha has not developed adequately despite availability of huge natural resources, vast tract of land and surplus production of foodgrains and tourism potential. This B. G. Rail link will travel through two districts namely Nuapada and Bargarh. Alternately, another route i.e. Bargarh to Raipur, capital city of Chhattisgarh may be sanctioned. This will provide shortest route (via Khurda - Bolangir line under construction) between Raipur and Bhubaneswar/Puri and also industrial belt of Chhattisgarh to ports in coastal Odisha. This will also be an alternate route for transportation of thermal coal and other minerals to Western and Northern India instead of longer route via Titlagarh. The famous tourist destination Nrusinghanath is located under Padmapur sub-division. Tourist coming to Nrusinghanath will get a shortest route by Railway connectivity. Therefore, keeping in view all these positive aspects, the Ministry of Railways is requested to accord sanction for the new Railway line.

23.12.2015

(xxiv) Need to improve rail connectivity in Srikakulam Parliamentary constituency

SHRI RAM MOHAN NAIDU KINJARAPU (SRIKAKULAM): My constituency Srikakulam is the northern most part of the state of Andhra Pradesh. Srikakulam Railway station is Grade A Railway Station and in spite of the same, justice has not been done to the people of my constituency in terms of the number of trains that originate from Srikakulam Road. Lot of people are facing inconvenience as a result of lack of trains from my constituency. Therefore, the following train's routes need to be introduced on an urgent basis:

- Direct Special Train to Varanasi from Srikakulam as the entire North Andhra lacks direct connectivity to Varanasi.
- Daily Special Passenger Express from Ichapuram to Amaravati as it will provide connectivity to people of the district who travel in search of employment to new capital city.
- Extension of Trains to Tirumala, Amaravati, Hyderabad, Bengaluru, Chennai that originate from Visakhapatnam to Srikakulam Road Station, as that will benefit the scores of daily wage workers who travel regularly to these cities.

23.12.2015

(xxv) Need to bust call money racket in Andhra Pradesh

SHRI Y.V. SUBBA REDDY (ONGOLE): With a deep sense of anguish and pain I am bringing to the Notice of the Government the shameful “Call Money Scandal” in Andhra Pradesh which has shocked the people of the state. Call money is an instant loan available over a call through flexible process where the lender comes home with money, promissory note and other documents and target the borrower especially the women. The interest rate generally ranges from 120 percent to 200 percent. In case the borrower is unable to repay the loan, vehicles, houses, other moveable and immovable properties are demanded as guarantee. Since the loan is mostly paid to women at home, they are threatened, coerced and dragged into flesh trade when they are unable to repay the loan. The lender gang forces the women into prostitution by giving them drugs initially and blackmail them or their relatives are kidnapped/abducted when they protest. The gang also pressurize victims to trap women in their surroundings into this “call money racket”.

It is alleged that several important political leaders having affiliation to the ruling party, bureaucrats and also top police officers are a part of this heinous crime. Since several ruling party leaders are involved in the call money scam, the state government is trying to shield them by diverting the investigation. With this shameful scandal, the new capital is earning a bad image. Madam, we saw what happened to our Nirbhaya, today hundreds of Nirbhayas in the clutches of these criminals in my State.

We demand that a judicial probe or a CBI investigation into this heinous racket so that facts pertaining to the alleged involvement of the ruling party leaders are brought before the people and real culprits behind this call money racket are severely punished.

23.12.2015

(xxvi)Need to set up additional Cancer treatment centres in Assam

SHRI RADHESHYAM BISWAS (KARIMGANJ): The number of cancer cases is increasing day by day in the state of Assam and it is the worst-affected state in the North East. Even though cancer cases are increasing at an alarming rate, the level of awareness is very low. About 90% patients come to the hospital at the last stage, when there is no chance of recovery. Shortage of cancer treatment facilities in the hospitals of my constituency has become a matter of serious concern. Hence many patients go to the hospitals in other parts of the country, spending huge amount of money. There is urgent need for increasing the number of cancer treatment centres, particularly in the rural areas. From Assam around 10,000 patients go to Mumbai, Vellore and Chennai every year for cancer treatment and 15 to 20 patients go daily to The TATA Memorial Hospital.

Under the circumstances I request the Union Government to come forward and set up additional treatment centres in Assam as well as in Hailakandi and Karimganj and to provide Mobile labs with latest instrument for early detection of cancer patients.

23.12.2015

(xxvii) Need to put in place a mechanism for effective monitoring and surveillance of foreign fishing vessels in Indian waters

SHRI N.K. PREMACHANDRAN (KOLLAM): Foreign vessels are illegally fishing in Indian waters. This is causing huge loss to the country's exchequer and affecting the livelihood of domestic fishermen. Several vessels of foreign origin are misusing the Letter of Permit (LoP) scheme of the Indian government to exploit lucrative Indian fish resources. Under the Indian Exclusive Economic Zone (EEZ), only registered Indian fishing vessels can operate. But the LoP scheme of Department of Fisheries allows Indian fishing firms to buy technologically advanced foreign vessels. Dual registration is illegal as per the guidelines of LoP scheme. Foreign vessels are flouting the Law. Ineffective monitoring, control and surveillance of such vessels are causing huge loss. The LoP guidelines require all vessels registered under the scheme to send their positions on voyage reports to the nearest Coast Guard office regularly. They are also required to submit their reports to the Fisheries Survey of India. However, in both the cases it was found that the reports were not submitted.

Hence I urge upon the Government to initiate urgent action for strict and comprehensive rules and mechanism for effective monitoring, control, and surveillance of foreign fishing Vessels in Indian waters.

23.12.2015

[Translation]

HON. SPEAKER: Please do not speak.

... *(Interruptions)*

[English]

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Madam Speaker, I have to say something. ... *(Interruptions)*

12.11 ½ hours

(At this stage, Shri Mallikarjun Kharge and some other hon. Members left the House.)

SHRI M. VENKAIAH NAIDU: Madam, we have seen in this entire Session that the Question Hour was not allowed to be held properly. ... *(Interruptions)* The entire country is watching what is happening. They are coming to the Well of the House... *(Interruptions)*... *

[Translation]

Madam, the entire nation is watching this. ... *(Interruptions)*... * What is happening? ...*(Interruptions)* Every Member has the right to present their viewpoint, the right to walk out, and the right to protest. I do not wish to go into that. However, coming into the Well of the House and raising slogans about the Prime Minister, raising provocative slogans day after day till the end of Session, is not appropriate. There are people on the other side as well. The Prime Minister serves as the Prime Minister of the nation, and globally, everyone is praising the Prime Minister. ... *(Interruptions)*

* Not recorded.

23.12.2015

[English]

He is the most powerful leader in the world now. The entire world is praising him with one voice. ... *(Interruptions)* The people are also looking to him with hopes and aspirations. We are bringing in so many legislations. ... *(Interruptions)* The Parliament, the Lok Sabha so far has passed 14 legislations which is a record. These people do not want to take part in debate and discussion. ... *(Interruptions)* They are not performing their duties as responsible opposition parties. They are accusing and abusing the Prime Minister. ... *(Interruptions)* I protest against the attitude of the Congress Party and its tactics that are being adopted in the House. They are also questioning the Speaker's observations unfortunately. ... *(Interruptions)* For one word, they have that much impatience and intolerance. For all the words they have been saying about the Prime Minister and about the Government, who is intolerant? ... *(Interruptions)* We are all tolerant. That is why they are in the Well of the House. ... *(Interruptions)* The entire House is tolerant. They are intolerant because they do not want to digest the Government and they do not want to respect the mandate of the people. ... *(Interruptions)* I want to put it on record that the intolerance is towards the mandate of the people. This cannot be accepted at all.... *(Interruptions)* Today is the last day. I request the Speaker not to take what they said to person because you are like our mother. ... *(Interruptions)*

[Translation]

SHRI MULAYAM SINGH YADAV (AZAMGARH): Hon. Speaker, I also concur with what he has said. However, I wish to say it clearly that it is also tradition to hold a meeting once with the leaders of all the parties for discussion. Whether they accept it or not, this is a tradition that this Government has done away with. ... *(Interruptions)* Why don't you do this? I am not here from today only. I too have been elected as Member of Parliament four-five times. You should hold a meeting once with the leaders of all parties. ...*(Interruptions)*

23.12.2015

HON. SPEAKER: Alright, I will call the meeting.

...(Interruptions)

[English]

SHRI M. VENKAIAH NAIDU: You are like a mother of the House, Madam. We respect you. Today is the last day. ... (Interruptions) Madam Speaker, you are like a mother. You have to bear with all this. We are thankful that you are bearing it but there should be a limit for anything. ... (Interruptions)

Today is the last day. Many of the Members are making requests but they have to go to far off places like the North-East, Kerala and other places. They met me and requested me also if it is possible to complete the Business before the House at the earliest and allow them to go. ... (Interruptions) So, what I suggest is this. The House can take up the Resolution to be moved by the Finance Minister because there is a broad consensus in the House. ... (Interruptions) All the parties have been taken into confidence and their representatives' names have also been given with regard to the Joint Committee on the Insolvency and Bankruptcy Code. ... (Interruptions) I would request you to permit the Finance Minister so that that work is over and then if everybody agrees House can be adjourned.

HON. SPEAKER: Let us have the 'Zero Hour'

... (Interruptions)

HON. SPEAKER: If you are ready, it is okay.

THE MINISTER OF FINANCE, MINISTER OF CORPORATE AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY): Madam, we can have the Motion now as we have to take it to the Rajya Sabha because Rajya Sabha also has to adjourn for the day.... (Interruptions)

23.12.2015

SHRI M. VENKAIAH NAIDU: It has to be moved there also. It is also going to be adjourned.... *(Interruptions)* Let it be done.

SHRI MALLIKARJUN KHARGE (GULBARGA): I am not against it but you have always been saying that we are intolerant, we are destroying democracy.... *(Interruptions)*

HON. SPEAKER: We will have 'Zero Hour' as some Members have requested for it and then we can have the Motion.

... *(Interruptions)*

SHRI MALLIKARJUN KHARGE: This is not done. In our absence... *(Interruptions)*

[Translation]

HON. SPEAKER: Shri Kharge *ji*, you are repeatedly coming and going out of the House. I am not able to understand it.

... *(Interruptions)*

HON. SPEAKER: Shri Kharge *ji*, please refrain from doing this. I cannot understand it.

... *(Interruptions)*

DR. VIRENDRA KUMAR (TIKAMGRAH): Hon. Speaker, child labor is currently a serious challenge for the entire country. Several acts and laws have been enacted to prohibit child labor. From time to time, the Government has taken strict measures in this regard, but despite this, it is observed that in industries and works such as brick kilns, coal mines, domestic work, firecracker manufacturing, or textile industries, a large number of child laborers are still working there. These children also want to attend good schools, wear good clothes, and have good meals. However, when we stay in our warm blankets in our homes during the chilly winters and live in air-conditioned rooms

23.12.2015

and coolers during the summer, these children can be seen working in these industries. ... *(Interruptions)* This morning at around 5 a.m., as I was going for a walk, I saw children leaving their homes with bags on their backs to collect scraps or garbage from the streets. Through you, with regard to all such children who are orphaned, and who are forced to work out of necessity, I would like to request the government to provide assistance to them and take measures for their rehabilitation and frame policies related to their education, and implementing them effectively.

HON. SPEAKER: Please express your points within one minute. All of us have to go homes.

Dr. Kirit P. Solanki, Kunwar Pushpendra Singh Chandel, Shri Gajendra Singh Shekhawat, Shri Ramcharan Bohra, Shri Rahul Kaswan, Shri Bhairo Prasad Mishra, Dr. Manoj Rajoria, Shrimati Santosh Ahlawat, Shrimati Riti Pathak, Shri P.P. Chaudhary, Shri Prahlad Singh Patel, Shri Keshav Prasad Maurya, Shri Shiv Kumar Udaasi, and Shri Devji M. Patel are permitted to associate themselves with the matter raised by Dr. Virendra Kumar.

[English]

SHRI M. VENKAIAH NAIDU: Madam, I would request you to allow the Finance Minister to move the Motion and then adjourn the House otherwise, others also want to speak. There is a problem. Now, at least there is some understanding. Please allow the Finance Minister. He can move it and subsequently it can go on record.

[Translation]

SHRI AJAY NISHAD (MUZAFFARPUR): I would like to draw your attention to the Mahatma Gandhi Setu, which is built over the Ganges River between Hajipur and Patna.

23.12.2015

Madam, the condition of this bridge is very deteriorated. The Bihar government wants to repair this bridge, and it has been working on it for the past several years. Through you, I want to urge the Hon. Minister of Road Transport and Highways to take the work of this bridge under its purview and expedite its repair.

HON. SPEAKER: Shri Bhairon Prasad Mishra is permitted to associate himself with the matter raised by Shri Ajay Nishad.

23.12.2015

12.19 hours

**MOTION RE: CONSTITUTION OF A JOINT COMMITTEE ON
INSOLVENCY AND BANKRUPTCY BILL, 2015**

[English]

**THE MINISTER OF FINANCE, MINISTER OF CORPORATE AFFAIRS
AND MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN
JAITLEY):** Madam, I give notice of my intention to move the following Motion during
the current Session of the Lok Sabha:

“That the Insolvency and Bankruptcy Bill, 2015 be referred to a Joint
Committee of the Houses consisting of the following 20 Members of this
House:

Shri P.P. Chaudhary

Shri Gopal Shetty

Shri Subhash Chandra Baheria

Shri Nishikant Dubey

Shri Shivkumar Udasi

Shri Anil Shirole

Shri Abhishek Singh

Shri Gajendra Singh Shekhawat

Dr. Sanjay Jaiswal

Shri Jagdambika Pal

Shri Jayadev Galla

Shri Chandrakant Khaire

Shri Chirag Paswan

Shri K.C. Venugopal

23.12.2015

Kumari Sushmita Dev

Dr. P. Venugopal

Shri Kalyan Banerjee

Shri Bhartruhari Mahtab

Shri B. Vinod Kumar

Shri Jitendra Chaudhury

And ten Members from the Rajya Sabha.

And, that in order to constitute a sitting of the Joint Committee the Quorum shall be one-third of the total number of Members of the Joint Committee.

That the Committee shall make its Report to the House on the last day of the first week of the Budget Session of 2016. That in other respects, the Rules of Procedures of this House relating to the Parliamentary Committee shall apply with such variation and modification that the Speaker may make and the House recommends to the Rajya Sabha that the Rajya Sabha do join the said Joint Committee and communicate to this House the names of the Members to be appointed by the Rajya Sabha to the Joint Committee. I have obtained the consent of the Members to serve on this Committee."

HON. SPEAKER: Motion moved:

"That the Insolvency and Bankruptcy Bill, 2015 be referred to a Joint Committee of the Houses consisting of the following 20 Members of this House:

Shri P.P. Chaudhary

Shri Gopal Shetty

Shri Subhash Chandra Baheria

Shri Nishikant Dubey

Shri Shivkumar Udasi

23.12.2015

Shri Anil Shirole
Shri Abhishek Singh
Shri Gajendra Singh Shekhawat
Dr. Sanjay Jaiswal
Shri Jagdambika Pal
Shri Jayadev Galla
Shri Chandrakant Khaire
Shri Chirag Paswan
Shri K.C. Venugopal
Kumari Sushmita Dev
Dr. P. Venugopal
Shri Kalyan Banerjee
Shri Bhartruhari Mahtab
Shri B. Vinod Kumar
Shri Jitendra Chaudhury

And ten Members from the Rajya Sabha.

And, that in order to constitute a sitting of the Joint Committee the Quorum shall be one-third of the total number of Members of the Joint Committee.

That the Committee shall make its Report to the House on the last day of the first week of the Budget Session of 2016. That in other respects, the Rules of Procedures of this House relating to the Parliamentary Committee shall apply with such variation and modification that the Speaker may make and the House recommends to the Rajya Sabha that the Rajya Sabha do join the said

23.12.2015

Joint Committee and communicate to this House the names of the Members to be appointed by the Rajya Sabha to the Joint Committee. I have obtained the consent of the Members to serve on this Committee."

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Sir, we appreciate this decision. It was Prof. Saugata Roy, on behalf of our Party, very categorically mentioned that let this Bill be referred to a Joint Committee and Shri Venkaiah ji also took the lead in the matter in consultation with other political parties. Now, ultimately good sense prevailed and it is better late than never. The Government though took a late decision yet ultimately have come to the conclusion that the Bill should be referred to the Joint Committee. We are thankful to Shri Arun Jaitley.

SHRI P. KARUNAKARAN (KASARGOD): Though it is late, the Government has taken the right decision.

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Consideration of the matter took time. I do not want to join the blame game.

HON. SPEAKER: The question is:

“That the Insolvency and Bankruptcy Bill, 2015 be referred to a Joint Committee of the Houses consisting of the following 20 Members of this House:

Shri P.P. Chaudhary

Shri Gopal Shetty

Shri Subhash Chandra Baheria

Shri Nishikant Dubey

Shri Shivkumar Udasi

23.12.2015

Shri Anil Shirole

Shri Abhishek Singh

Shri Gajendra Singh Shekhawat

Dr. Sanjay Jaiswal

Shri Jagdambika Pal

Shri Jayadev Galla

Shri Chandrakant Khaire

Shri Chirag Paswan

Shri K.C. Venugopal

Kumari Sushmita Dev

Dr. P. Venugopal

Shri Kalyan Banerjee

Shri Bhartruhari Mahtab

Shri B. Vinod Kumar

Shri Jitendra Chaudhury

And ten Members from the Rajya Sabha.

And, that in order to constitute a sitting of the Joint Committee the Quorum shall be one-third of the total number of Members of the Joint Committee. That the Committee shall make its Report to the House on the last day of the first week of the Budget Session of 2016. That in other respects, the Rules of Procedure of this House relating to the Parliamentary Committee shall apply with such variation and modification that the Speaker may make and the House recommends to the Rajya Sabha that the Rajya Sabha do join the said Joint Committee and communicate to this House the names of the Members to be appointed by the Rajya Sabha to the Joint Committee.”

23.12.2015

The motion was adopted.

23.12.2015

12.22 hours

VALEDICTORY REFERENCE

[Translation]

HON. SPEAKER: Hon. Members, the sixth session of the Sixteenth Lok Sabha, which commenced on 26th November, 2015 is coming to a close today.

During this Session, we had 20 sittings spread over 117 hours and 20 minutes.

The House had special sittings of two days on 26th and 27th November 2015 to commemorate the 125th Birth Anniversary of Dr. B.R. Ambedkar. On this occasion, the House had a fruitful discussion on the commitment to India's Constitution as part of 125 Birth Anniversary Celebration of Dr. B.R. Ambedkar. The debate lasted for 13 hours and 53 minutes wherein as many as 147 Members participated. Thereafter, the House passed a resolution to affirm commitment to the principles and ideals of the Constitution.

The Session saw the disposal of important Financial, Legislative and other Businesses. The House had a Combined Discussion on Supplementary Demands for Grants (General) (Second Batch) for 2015-16 and Demands for Excess Grants (General) for 2012-13 which lasted for 3 hours and 54 minutes before the demands were voted and the related Appropriation Bills were passed.

During the current Session, 9 Government Bills were introduced. In all, 13 Bills were passed. Some of the important Bills passed were the Bureau of Indian Standards Bill, 2015; the High Court and the Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2015; the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Bill, 2015; the Arbitration and Conciliation (Amendment) Bill, 2015 and the National Waterways Bill, 2015.

23.12.2015

During the Session, 360 starred questions were listed, out of which 77 Questions were answered orally. Thus, on an average, about 4.3 Questions were answered per day. Written replies to the remaining Starred Questions alongwith 4140 Unstarred questions were laid on the Table.

About 629 matters of urgent public importance were raised by the Members after the Question Hour and by sitting late in the evening. Hon. Members also raised 331 matters under rule 377. The Standing Committees presented 62 Reports to the House.

The House also held four short duration discussions under Rule 193 on the subject of urgent public importance, namely (i) on the situation arising out of incidents of intolerance in the country; (ii) on the flood situation in several parts of the country (iii) on the drought situation in various parts of the country; (iv) on price rise on which discussion was not completed. The discussions on these important matters concluded with the reply of the concerned Ministers. As many as 36 statements were made by the Ministers on various other important subjects and three statements were made by Hon'ble Minister of Parliamentary Affairs on Government Business. During the Session, as many as 1754 papers were laid on the Table of the House by the Ministers concerned.

As far as Private Members' Business is concerned, as many as 117 Bills on different subjects were introduced during the session. Motion for consideration of the Bill seeking to provide for compulsory voting by every citizen in elections whenever called for by the Election Commission to elect the Members of the House of the People or a Legislative Assembly was moved by Shri Janardan Singh 'Sigriwal' on 13 March, 2015 and discussed on 24 April, 8 May and 7 August, 2015 during fourth and fifth sessions. It was further discussed on 4 December, 2015 and the further discussion on this subject didn't conclude on 18 December, 2015.

As regards Private Members' resolutions, the resolution regarding immediate steps for rehabilitation and welfare of displaced persons from Kashmir moved by Shri Nishikant

23.12.2015

Dubey on 20 March, 2015 was discussed on 8 May and 31 July, 2015 during the fourth and fifth Sessions respectively, and it was further discussed on 11 December, 2015.

An amendment seeking to add the words "steps to settle the refugees migrated to India at the time of partition in 1947 and are now living in different parts of the country" in the resolution, moved by Shri Bhartruhari Mahtab was put to vote at the end of the debate and was adopted. Thereafter, it is also special thing that resolution, as amended was put to vote and was adopted by the House on that very day. This was the thirty-fourth Private Member's resolution adopted by the House since first Lok Sabha.

Another resolution regarding steps to ensure welfare of Employees Provident Fund Pensioners moved by Shri N.K. Premachandran, Member of Parliament on 11 December, 2015 remained part-discussed on that day.

In this session, while we lost over 8 hours 37 minutes of time due to interruptions followed by forced adjournments, the House sat late for 17 hours and 10 minutes to compensate the time lost to some extent. For this, I thank all the hon. Members.

I would like to thank the hon. Deputy Speaker and my colleagues in the Panel of Chairpersons for their co-operation in the smooth conduct of the House. I am extremely grateful to the Hon'ble Prime Minister, Minister of Parliamentary Affairs, Leaders and Chief Whips of various parties and groups and the Hon'ble Members for their cooperation. I take this opportunity to thank the Secretary General and the officers and staff of the Lok Sabha Secretariat for their dedicated and prompt service to the House. I also thank the allied agencies, Press etc. for their able assistance in the conduct of the proceedings of the House.

I also take this opportunity to wish you all a Merry Christmas and Happy New Year to you and all your family members. In this new year, let us all wish for new hope, new enthusiasm, new energy, and new thinking to come into our lives, and let us all reflect on this together. We should welcome new ideas and energies, and I also urge that if there is

23.12.2015

any dissent and disagreement on any issue, one should use parliamentary procedures to register your dissent and disagreement vigorously, but also keep in mind that there should be less disruption and more discussion and legislative work in Parliament, and as responsible Members of Parliament, we all should strive to fulfill our duties successfully. Let's ponder on this.

I extend my gratitude to all of you once again, and now I would like all of us to stand for "Vande Mataram".

12.31 hours

NATIONAL SONG

(The National Song was played.)

[English]

HON. SPEAKER: The House stands adjourned *sine die*.

12.32 hours

The Lok Sabha then adjourned sine die.

23.12.2015

INTERNET

The Original version, English version and Hindi Version of Lok Sabha proceedings are available on Parliament of India Website at the following address:

<https://sansad.in/ls>

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are telecast live on Sansad TV Channel. Live telecast begins at 11 A.M. every day the Lok Sabha sits till the adjournment of the House.

23.12.2015

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business
in Lok Sabha (Sixteenth Edition)
